BEFORE THE NATIONAL GREEN TRIBUNAL,
PRINCIPAL BENCH AT NEW DELHI

ORIGINAL APPLICATION NO. 196 OF 2025

IN THE MATTER OF:

Raj Kishor ... . **APPLICANT**

VERSUS

STATE OF UP & ORS ..... **RESPONDENT**

INDEX

SL. NO.	PARTICULARS	PAGES
1.	Affidavit of Compliance	1 – 3
2	**ANNEXURE-R-2/1** Copy of the joint Committee Report	4-53

NEW DELHI
DATED: 24 .06.2025

(PRADEEP MISRA & DALEEP DHYANI)
Counsel for U.P. Pollution Control Board
138, New Lawyers Chamber,
Supreme Court of India,
New Delhi-110001
(M.) 9810252518
Email: pradeepmisra@yahoo.com

सत्यमेव जयते

e-Stamp

13

1

Certificate No.	:	IN-UP86245706177666X
Certificate Issued Date	:	13-Jun-2025 11:45 AM
Account Reference	:	NEWIMPACC (SV)/ up14832604/ AKBARPUR SADAR/ UP-KND
Unique Doc. Reference	:	SUBIN-UPUP14832604700592983981111X
Purchased by	:	MANOJ KUMAR SON OF L N CHAURASIA
Description of Document	:	Article 4 Affidavit
Property Description	:	Not Applicable
Consideration Price (Rs.)	:	
First Party	:	MANOJ KUMAR SON OF L N CHAURASIA
Second Party	:	Not Applicable
Stamp Duty Paid By	:	MANOJ KUMAR SON OF L N CHAURASIA
Stamp Duty Amount(Rs.)	:	10 (Ten only)

BEBI
Stamp Vendor
L. NO.53
UP-14832604
Tehsil Akbarpur Kanpur Dehat

NOTARIAL NOTARIAL

Please write or type below this line .

NOTARY GOVERNMENT OF INDIA
Ashish Kumar Advocate Akbarpur (K.D.) 48220/2025

Statutory Alert:
1. The authenticity of this Stamp certificate should be verified at 'www.shcilestamp.com' or using e-Stamp Mobile App of Stock Holding. Any discrepancy in the details on this Certificate and as available on the website / Mobile App renders it invalid.
2. The onus of checking the legitimacy is on the users of the certificate.
3. In case of any discrepancy please inform the Competent Authority.

MANOJ KUMAR SON OF L N CHAURASIA MANOJ KUMAR SON OF L N CHAURASIA MANOJ KUMAR SON OF L N CHAURASIA MANOJ KUMAR SON OF L N CHAURASIA

BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL
PRINCIPAL BENCH, NEW DELHI

Original Application No. 196 of 2025

IN THE MATTER OF:
Raj Kishore **.... Applicant**

Versus

State of Uttar Pradesh & Ors. **.... Respondents**

AFFIDAVIT IN COMPLIANCE TO THE ORDER DATED 13.05.2025 PASSED BY THE HON'BLE NATIONAL GREEN TRIBUNAL, PRINCIPAL BENCH, NEW DELHI FOR TAKING THE JOINT COMMITTEE REPORT ON RECORD.

NOTARY ★ GOVERNMENT OF INDIA ★ Ashish Kumar Advocate Akbarpur (U.P.) 48220/2025

I, Manoj Kumar, aged about 46 years, S/o Shri L.N. Chaurasia presently posted as Regional Officer, Uttar Pradesh Pollution Control Board (hereinafter referred to as UPPCB), Kanpur Dehat do hereby solemnly affirm and state on oath as under:

1. That in the official capacity mentioned above, I am acquainted with the facts and circumstances of the case and as such I am competent and authorized to swear this affidavit.

2. That vide its order dated 13.05.2025 this Hon'ble National Green Tribunal, Principal Bench, New Delhi (hereinafter referred to as Hon'ble Tribunal) has constituted a Joint Committee comprising the representatives of Member Secretary, CPCB, Member Secretary, UPSPCB and District Magistrate, Kannauj with direction to visit the spot after giving notice to the Project

Proponent, look into the grievances after joining the applicant and representative of the Project Proponent, verify the factual position, suggest appropriate remedial action and submit its report within one month by appointing the UPSPCB as a nodal agency for coordination and compliance.

3. That in compliance to the order dated 13.05.2025 the joint committee has carried out the inspection of the site in question on dated 10.06.2025.

A detailed Joint Committee Report along with its respective annexures is being attached herewith as **Annexure No.-R2/1**.

4. That the Annexure annexed to the present accompanying Affidavit is true copy of their respective original.

5. That the present affidavit is being submitted before this Hon'ble Tribunal for kind perusal and consideration.

DEPONENT

क्षेत्रीय अधिकारी
उत्तर प्रदेश प्रदूषण नियंत्रण बोर्ड
कानपुर देहात

VERIFICATION:

Verified at Kanpur Dehat on this the 13th day of June, 2025 that the contents of above affidavit are true and correct to my knowledge based on records and information received and believed to be true, no part of it is false and nothing material has been concealed therefrom.

DEPONENT

क्षेत्रीय अधिकारी
उत्तर प्रदेश प्रदूषण नियंत्रण बोर्ड
कानपुर देहात

RN/381
Sworn before me this day As 13/06/2025
By Sri Manoj Kumar Known As Content
of this Explained Who is Duly Identified Self

Ashish Kumar
Advocate
Govt. Notary
13/06/2025

NOTARY
Ashish Kumar
Advocate
Akbarpur (K.D.)
48220/2025
GOVERNMENT OF INDIA

ANNEXURE-R-2/1

Factual Report of Joint committee in compliance to the Hon'ble NGT order dated 13.05.2025 in Original Application No. 196/2025 in the matter of Raj Kishore Vs State of Uttar Pradesh & Ors.

1.0 Preamble:

The Hon'ble National Green Tribunal, Principal Bench, New Delhi vide order dated 13.05.2025 in the matter of Raj Kishore Vs State of Uttar Pradesh & Ors. has constituted a Joint Committee of CPCB, State PCB, UP and District Magistrate, Kannauj to verify the factual position, suggest appropriate remedial action after visiting the spot after giving notice to project proponent, look into the grievances of the applicant and submit its report within one month. The UPSPCB will be the nodal agency for coordination and compliance. The copy of reference NGT is annexed as **Annexure No.-1.**

The relevant para of said order, is reproduced hereunder:

"Subject-Regarding illegal kiln (Joint secret complaint)

Sir, we wish to inform you again that we the residents of the area and the residents of Makhaipur village had complained against H.M. Brick Kiln located on Kannauj Road Kusumkhor, Village-Makhaipur, Mauja-Kusumkhor, Post Kusumkhor District and Tehsil-Kannauj Pin-209727, to close this illegal kiln in Hon'ble NGT and since 2022 we are continuously complaining to Pollution Control Board Kanpur and Pollution Control Board Lucknow. After our complaint, the Pollution Control Board, Kanpur (Raniya) inspected the kiln and found it illegal, and a strict order to close the kiln was issued. A copy of the kiln closure order was made available to us online, but till date the illegal kiln could not be closed. Although this kiln maybe closed on paper, but no action has been taken on the ground level yet. In 2023, we had a phone call with the Pollution Control Board Kanpur. They said that we have issued the order to close the kiln. Now the next step is for the District Magistrate. The District Magistrate will get it closed. When the order to close the H.M. kiln was issued, the name of this kiln was changed to 3"Cash." Now

the illegal kiln is operating more vigorously than before. The regional officials have not been able to close the kiln till date but some officials are busy investigating the complainants. As to who has made the complaint, so that his name can be shared with the kiln owner and the kiln owner can silence him by beating him so that he does not complain against the kiln. Earlier the complainants had given their names but later they were beaten up and threatened not to complain. Hence, we give secret complaints. Sir, this illegal kiln is ruining the crops of our fertile land, polluted dust and mud are spread in my village and school, because this kiln is located only about 300 to 400 meters away from the residential area, school and religious place. Sir, this year also the name of the kiln has been changed and it is running under the name "CASH". Sir, this kiln is continuously running by changing the name and owner, sometimes by the name of HM, sometimes by the name of HK, and now in 2024 it is running under the name "CASH", now for the third time this kiln has been bought by a person named Sheru Ali and he is operating the kiln. Sir, until this kiln is demolished, it will keep running by changing the name. It is requested to get the kiln closed permanently."

"4. Prima facie, the averments made in the application raise questions relating to environment arising out of the implementation of the enactments specified in Schedule I to the National Green Tribunal Act, 2010.

5. In view thereof, we consider it necessary to seek replies/ responses from (1) State of Uttar Pradesh through District Magistrate, Kannauj (2) Uttar Pradesh State Pollution Control Board (UPSPCB) through its Member Secretary and (3) M/s H.M. Brick Kiln situated on Kannauj Road Kusumkhor, Village-Makhaipur, Post Kusumkhor, Tehsil and District Kannauj who are impleaded as respondents no. 1 to 3.

6. The Registry is directed to prepare and attach memo of parties to the application and issue notices to respondents no.1 to 3.

7. Notice be served on Respondent no. 3- M/s H.M. Brick Kiln through the District Magistrate, Kannauj. For this purpose, notice issued to the respondent no. 3- M/s

H.M. Brick Kiln be sent to the District Magistrate, Kannauj by E-mail for getting service of the same effected on it and sending his report in this regard.

8. Replies/responses by respondents no. 1 to 3 be filed at least one day before the date of hearing fixed.
9. Further in view of the factual averments made in the application, we also consider due verification thereof through a Joint Committee to be necessary. Accordingly, we constitute a Joint Committee comprising of the representatives of Member Secretary, Central Pollution Control Board (CPCB), Member Secretary, Uttar Pradesh State Pollution Control Board (UPSPCB) and District Magistrate, Kannauj. The Joint Committee is directed to visit the spot after giving notice to the Project Proponent, look in to the grievances after joining the applicant and representative of Project Proponent, verify the factual position, suggest appropriate remedial action and submit its report within one month. The UPSPCB will be the nodal agency for coordination and compliance.
10. In case of failure to submit the report within one month, the Member Secretary, UPSPCB shall attend this Tribunal physically to explain the circumstances for non-compliance of order for submission of the report within one month."

2.0 Proceedings:

(i) <u>Order of the Hon'ble National Green Tribunal Dated 13.05.2025</u>

The joint committee constituted by Hon'ble NGT comprising of the representatives of Member Secretary, CPCB, Member Secretary, UPSPCB and District Magistrate, Kannauj as following members:

1. Smt. Navneeta Rai, SDM, Tehsil- Sadar Kannauj, District-Kannauj (Representative of DM, Kannauj)
2. Sh. Arvind Kumar, Scientist-C, CPCB, Regional Directorate, Lucknow (Representative of CPCB)
3. Sh. Manoj Kumar, Regional Officer, UPPCB, Kanpur Dehat (Representative of UPPCB)

(ii) That it is submitted that Hon'ble NGT, New Delhi in OA No.- 541/2022 Jai Singh & Ors. Vs. State of Uttar Pradesh passed an order dated 05.09.2022 constituted a Joint Committee comprising of Uttar Pradesh Pollution Control Board (UPPCB), Central Pollution Control Board (CPCB) & District Magistrate (DM), Kannauj and direct the committee to meet, undertake visits to the site, look into the grievances of the applicant, associate the applicant and representative of the concerned project proponent, verify the factual position and submit its report within one month.

(iii) In the compliance of the above, as per the report dated 05.12.2022 of Joint Committee, M/s H.M. Brick Kiln Village- Makhaipur, Post-Kusumkhor, District Kannauj does not meet siting criteria as per Uttar Pradesh Brick Kiln (siting criteria for establishment) Rule-2012. Brick Kiln M/s H.M Brick kiln was established in October 2021 without obtaining prior CTE from U.P. Pollution Control Board and was operated till 20 June 2022 without prior CTO from U.P. Pollution Control Board.

(iv) That it is submitted that U.P. Pollution Control Board has already issued closure order vide letter dated 29.09.2022 against the Brick Kiln M/s H.M Brick kiln Village- Makhaipur, Post-Kusumkhor, District Kannauj. The copy of the closure order dated 29.09.2022 marked as **Annexure No.-2**

(v) That in compliance of Hon'ble NGT order dated 06.10.2023, the joint committee of UPPCB and District Administration has sealed the brick kiln M/s H.M. Brick Field, Village-Makhaipur, Post-Kusumkhor, District- Kannauj dated 30.11.2023. U.P. Pollution Control Board has also sent a letter dated 01.12.2023 to Thana In-charge, Kotwali Kannauj and Mining Officer, Kannuaj to ensure no mining/brick manufacturing work is done by the unit at this site. The copy of the letter dated 01.12.2023 marked is as **Annexure No.-3**

(vi) That it is submitted that U.P. Pollution Control Board has also imposed Environmental Compensation of Rs 16,43,750/- against the Alim Khan, S/o Makhku Khan, village-Nagla Amar Singh, Mohkampur, Dist. Eta, UP is the owner of M/s H.M Brick Kiln, Village-Makhaipur, Post-Kusumkhor, District-Kannauj for the illegal operation of the unit vide letter dated 15.12.2023. Further, The letter of Member Secretary, UPSPCB dated 30.01.2024 sent to District Magistrate, Kannauj for the recovery of Environmental Compensation as per the land revenue rules. **Annexure No.-4**

(vii) That it is submitted that District Magistrate, Kannauj directed to Tehsildar, Tehsil-Kannauj for the recovery of Environmental Compensation. Tehsildar, Tehsil-Kannauj vide his letter dated 20.04.2024 informed citation has been issued against

the defaulter brick kiln on 12.02.2024 and after that order has been issued on 20.02.2024 for attachment of property of defaulter brick kiln, but this order is stayed by Hon'ble High Court vide order dated 16.02.2024 and 04.04.2024. **Annexure No.-5**

(viii) That as per the direction of Hon'ble NGT vide order dated 06.10.2023, it is submitted that in District-Kannauj there were 137 brick kilns identified, 27 brick kilns are closed by UPPCB and rest 110 Brick kilns have valid Consent to Operate (CTO). The list of 27 not operational brick kilns and 110 operational brick kilns are enclosed and marked as **Annexure No.-6**

(ix) That it is submitted that officials of Regional Office, UPPCB, Kanpur Dehat has inspection the brick kiln on 30.01.2024. That U.P. Pollution Control Board has sent a letter dated 06.02.2024 to Superintendent of Police Kannauj and District Magistrate Kannauj and concerning SHO for ensuring compliance of closure order issued to the Brick Kilns units by the UPPCB. The copy of the letter dated 06.02.2024 is enclosed herewith and marked as **Annexure No.-7**

(x) That it is submitted that the inspection of M/s Kais Brick Field (Old Name- M/s H.M. Brick Kiln) Village-Makhaipur, Post-Kusumkhor, District-Kannauj was carried out on dated 03.02.2025 by the District Level Committee constituted on the direction of Additional Chief Secretary, Environment, U.P. and during the inspection brick kiln was found operational without obtaining Consent to Operate (CTO) from UPSPCB. It was closed down by the District Level Committee as the closure order vide letter dated 29.09.2022 against the M/s Kais Brick Field (Old Name- M/s H.M. Brick Kiln) was still in effect and also directed not to operate the brick kiln, to the new owners /partners of brick kiln Sh. Nafees Ali, Sh. Naeef Ali and Sh. Dilshad Ali, all S/o Sh. Raseed Ali, resident of Vill-Sarotoop, Post-budhani, Tehsil/ district-Kannauj and Sh. Danish, S/o Sh. Anvarul Haq resident of Vill./Post- Kusumkhor Bangar, Tehsil/ District- Kannauj. **Annexure No.-8**

(xi) In accordance to the referenced order of Hon'ble NGT, an instant inspection of M/s Kais Brick Field (Old Name- M/s H.M. Brick Kiln), Kannauj Road, Kusumkhor, District-Kannauj, Uttar Pradesh was carried out on dated 21.05.2025 by the District Level Committee constituted on the direction of Additional Chief Secretary, Environment, U.P. During the inspection brick kiln was found operational. It was closed down by the District Administration through Fire Brigade and sealing of I.D. Fan of Kiln stack. **Annexure No.-9**

3.0 Site Inspection of Joint Committee:

Further, the Joint Committee constituted by Hon'ble NGT vide its order dated 13.05.2025, visited the brick kiln site on dated 10.06.2025, brick kiln was found non-operational. Brick Kiln representative (Sh. Umar Daraj, Munim) was present at site; however, complainant Sh. Raj Kishor was not present during inspection. UPSPCB has communicated the complainant by the e-mail, mobile and WhatsApp to present on site during inspection of joint committee but complainant refused to be present on site. Copy of the Communication is enclosed as **Annexure-10.**

4.0 Salient Observations:

The representatives of Joint Committee visited the M/s Kais Brick Field (Old Name-M/s H.M. Brick Kiln), Kannauj Road, Kusumkhor, District-Kannauj, Uttar Pradesh and the observation made by the committee are summarized as under:

1. During visit, the brick kiln was found non-operational. It is informed by the brick kiln owner that the brick kiln is not operational since 21.05.2025 due to closure direction issued by UPSPCB.
2. It is informed that the brick kiln was established in October, 2021 and sold to the current owners/partners Sh. Nafees Ali, Sh. Naeef Ali and Sh. Dilshad Ali, S/o Sh. Raseed Ali, resident of Vill-Sarotoop, Post-budhani, Tehsil/ district-Kannauj and Sh. Danish, S/o Sh. Anvarul Haq resident of Vill./Post-Kusumkhor Bangar, Tehsil/ District- Kannauj vide brick sell receipt dated 17.08.2024 on Rs.50 Non Judicial Stamp. **Annexure No.-11**
3. It is informed that installed capacity of brick kiln is 20,000 bricks/days. As informed by the representative of brick kiln approx.03 lakh bricks were lying at their premises, during inspection.
4. The unit has not obtained "No Objection Certificate (NOC)" for establishment of brick kiln from UPSPCB.
5. The brick kiln is not having consent to operate under the Water and Air Act from UPPCB.

6. The brick kiln is rectangular in shape and installed ID fan with capacity 10 HP.
7. During visit, committee observed that brick kiln has installed monitoring platform & porthole at the stack but ladder was not available.
8. The brick kiln is using coal, wood and wood dust as fuel. Emission from the kiln is emitted through stack of height approx. 115ft.
9. The brick kiln has 02 borewells to meet its fresh water requirement. No flow meter is installed at borewells.
10. As informed, the brick kiln has not obtained permission from Mining Department and Jila Panchayat for the year 2024-2025 and as per UPSPCB, No Consent to Establishment (CTE) / Consent to Operate (CTO) application received in UPSPCB in the name of M/s Kais Brick Field (Old Name- M/s H.M. Brick Kiln), Village-Makhaipur, Post-Kusumkhor, District-Kannauj.
11. As per the Uttar Pradesh Brick Kilns (Sitting Criteria for establishment) Rules, 2012, No license in respect of firing of brick kiln or for mining lease shall be granted by Zila Panchayat/ concern district administration until & unless a valid permission i.e. consent (NOC) is obtained by the owner of the brick kiln which is to be issued by the State Pollution Control Board.
12. UPPCB has issued notice not to operate brick kiln without CET/CTO from SPCB on 14.04.2022 to the brick kiln, which is not complied by the brick kiln owner and operated brick kiln till June 20, 2022. UPPCB has issued Closure order on 29.09.2022.
13. Lekhpal, Kusumkhor, Bangar has measured the aerial distance of near by villages from brick kiln. Copy of the report is annexed as **Annexure No-12**, Distance and direction of residential area, School, PWD Road, nearby Brick Kiln are as below:

S. No.	Siting Criteria	Direction from Brick Kiln	Distance (approx.)	The Uttar Pradesh Brick Kiln (Siting Criteria for establishment) Rules, 2012
1.	Distance from residential area	North-East South North-West	• Akbarpur Mjre, Kusumkhor-1.5 km. • **Makhaipur-400 mtr.** Kumharanpurwa-02 km.	01 km
2.	Distance from School	South	**Primary School, Makhaipur-400 mtr.**	01km
3.	Distance from PWD Road	North	**Kannauj to Kumharpurwa Road-75 mtr.**	100m
4.	Distance from nearby Brick Kiln	North-East	**Dildar Brick Field-650 mtr.**	800m

14. It is evident from above, Brick Kiln is not meeting distance criteria as per The Uttar Pradesh Brick Kilns (Siting Criteria for establishment) Rules, 2012.

5.0 Recommendations:

1. The brick kiln may be imposed environmental compensation for operation without consent to operate.
2. The Brick Kiln should not be allowed to operate as the Brick Kiln is not complied with condition stipulated in the Uttar Pradesh Brick Kiln (Siting Criteria for establishment) Rules, 2012 with respect of siting criteria. Mining department & Jila Panchyat shall also penalize the brick owners as per provisions of their rules/guidelines. District Administration, Kannauj should ensure closure of the brick kiln.

6.0 Inspection Team:

Name of the Committee Members and Department	Signature
1. Smt. Navneeta Rai, SDM, Tehsil- Sadar Kannauj, District Kannauj (Representative of DM, Kannauj)	12.6.25
2. Sh. Arvind Kumar, Scientist-C, CPCB, Regional Directorate, Lucknow (Representative of CPCB)	ArvindKumar 12/06/2025
3. Sh. Manoj Kumar, Regional Officers, UPPCB, Kanpur Dehat. (Representative of UPPCB)	12/06/25

Annexure No.1 by Mail 15/05/2025

Annexure-No.1

Item No.02 Court No. 2

BEFORE NATIONAL GREEN TRIBUNAL
PRINCIPAL BENCH, NEW DELHI

Original Application No. 196/2025

Raj Kishore — Applicant

Versus

State of U.P. & Ors. — Respondents

Date of hearing: 13.05.2025

CORAM: **HON'BLE MR. JUSTICE ARUN KUMAR TYAGI, JUDICIAL MEMBER**
HON'BLE DR. AFROZ AHMAD, EXPERT MEMBER

Applicant: None for the applicant

ORDER

1. The applicant- Mr. Raj Kishore has sent a letter petition dated 30.12.2024 which has been treated and registered as O.A. No. 196/2025.

2. The relevant part of the letter petition enumerating grievances of the applicant is reproduced as follows:-

"विषय-अवैध भट्टे के संबंध में (संपुक्त गुप्त शिकायत)

श्रीमान महोदय पुनः सूचित करना है कि हम लोगों ने एच. एम. ईंट भट्टा कन्नौज रोड कुसुमखोर पर स्थित ग्राम-मखाई पुर, मौजा - कुसुमखोर, पोस्ट कुसुमखोर जिला व तहसील कन्नौज पिन-209727, के खिलाफ शिकायत हम क्षेत्र वासीयों व मखाई पुर ग्राम वासीयों ने इस अवैध भट्टे को बंद करने के लिए मा० एन.जी.टी. में की थी और 2022 से निरंतर शिकायत प्रदूषण कंट्रोल बोर्ड कानपुर व प्रदूषण कंट्रोल बोर्ड लखनऊ को कर रहे हैं हमारी सिकायत के बाद प्रदूषण कंट्रोल बोर्ड कानपुर (रनियां) की ओर से भट्टे की जांच कर भट्टा अवैध पाए जाने पर भट्टा बंदी का सख्त आदेश जारी किया गया और भट्टा बंदी आदेश की एक कोपी हम लोगों को ऑनलाइन प्राप्त करवाई गई लेकिन आज तक अवैध भट्टा बंद नहीं कराया जा सका हालांकि पेपरो में यह भट्टा बंद हो सकता है लेकिन जमीनी स्तर पर अभी तक कोई कार्यवाही नहीं हुई है। 2023 में फोन कॉल द्वारा प्रदूषण कंट्रोल बोर्ड कानपुर से हमारी बात हुई थी उनका कहना है कि हमने भट्टाबंदी का आदेश जारी

15/05/25

कर दिया अब आगे का काम जिला अधिकारी का है जिला अधिकारी साहब ही बंद कराएंगे। जब एच. एम. भट्टा बंद करने का आदेश जारी हो गया तो इस भट्टे का नाम बदलकर अब "कैश" नाम रख दिया गया। अब तो पहले से भी ज्यादा जोरों से अवैध भट्टा चल रहा है, क्षेत्रीय अधिकारी लोग भट्टे को तो आज तक बंद नहीं करा सके लेकिन कुछ अधिकारी शिकायत करताओं की जांच में लगे रहते हैं। कि यह शिकायत किसने की है, ताकि उसका नाम भट्टे मालिक को साझा किया जाए और उसे भट्ठा मालिक मारपीट कर शांत करा सके ताकि भट्टे के खिलाफ शिकायतें ना करें पहले शिकायतकर्ताओं ने अपना नाम दिया था तो उनको बाद में मारा पीटा गया व धमकाया भी गया शिकायत नहीं करने के लिए अतः इसलिए गुप्त शिकायत हम लोग देते हैं।

श्रीमान जी इस अवैध भट्टे से हमारी उपजाऊ भूमि की फसलें खराब हो रही है, मेरे गांव व स्कूल में प्रदूषण धूल, मिट्टी फैली रहती है, क्योंकि यह भट्टा आबादी और स्कूल व धार्मिक स्थल से महज लगभग 300 से 400 मीटर दूर स्थित है। श्रीमान इस वर्ष भी भट्टे का नाम बदल कर "कैस" नाम से भट्टा चल रहा है। श्रीमान महोदय यह भट्टा नाम और मालिक बदल-बदल कर निरंतर चल रहा है, कभी एच.एम. नाम से कभी एच.के., नाम से और अब 2024 में यह "कैस" नाम से चल रहा है, अब तीसरी बार यह भट्टा शेरू अली नाम के व्यक्ति ने खरीदा है और भट्टे का संचालन कर रहा है। महोदय जी जब तक यह भट्टा ध्वस्त नहीं किया जाएगा तब तक यह नाम बदल-बदल कर चलता ही रहेगा। अतः भट्टे को स्थाई रूप से बंद करवाने की कृपा करें।"

3. The English Translation by the Registry of the above quoted part of the letter petition reads as under:-

"Subject-Regarding illegal kiln (Joint secret complaint)

Sir, we wish to inform you again that we the residents of the area and the residents of Makhai Pur village had complained against H.M. Brick Kiln located on Kannauj Road Kusumkhor, Village-Makhai Pur, Mauja- Kusumkhor, Post Kusumkhor District and Tehsil Kannauj Pin-209727, to close this illegal kiln in Hon'ble NGT and since 2022 we, are continuously complaining to Pollution Control Board Kanpur and Pollution Control Board Lucknow. After our complaint, the Pollution Control Board, Kanpur (Raniya) inspected the kiln and found it illegal, and a strict order to close the kiln was issued. A copy of the kiln closure order was made available to us online, but till date the illegal kiln could not be closed. Although this kiln may be closed on paper, but no action has been taken on the ground level yet. In 2023, we had a phone call with the Pollution Control Board Kanpur. They said that we have issued the order to close the kiln. Now the next step is for the District Magistrate. The District Magistrate will get it closed. When the order to close the H.M. kiln was issued, the name of this kiln was changed to

"Cash." Now the illegal kiln is operating more vigorously than before. The regional officials have not been able to close the kiln till date but some officials are busy investigating the complainants. As to who has made the complaint, so that his name can be shared with the kiln owner and the kiln owner can silence him by beating him so that he does not complain against the kiln. Earlier the complainants had given their names but later they were beaten up and threatened not to complain. Hence, we give secret complaints.

Sir, this illegal kiln is ruining the crops of our fertile land, polluted dust and mud are spread in my village and school, because this kiln is located only about 300 to 400 meters away from the residential area, school and religious place. Sir, this year also the name of the kiln has been changed and it is running under the name "CASH". Sir, this kiln is continuously running by changing the name and owner, sometimes by the name of HM, sometimes by the name of HK, and now in 2024 it is running under the name "CASH", now for the third time this kiln has been bought by a person named Sheru Ali and he is operating the kiln. Sir, until this kiln is demolished, it will keep running by changing the name.

It is requested to get the kiln closed permanently."

4. *Prima facie*, the averments made in the application raise questions relating to environment arising out of the implementation of the enactments specified in Schedule I to the National Green Tribunal Act, 2010.

5. In view thereof, we consider it necessary to seek replies/responses from (1) State of Uttar Pradesh through District Magistrate, Kannauj (2) Uttar Pradesh State Pollution Control Board (UPSPCB) through its Member Secretary and (3) M/s H.M. Brick Kiln situated on Kannauj Road Kusumkhor, Village-Makhai Pur, Post Kusumkhor, Tehsil and District Kannauj who are impleaded as respondents no. 1 to 3.

6. The Registry is directed to prepare and attach memo of parties to the application and issue notices to respondents no.1 to 3.

7. Notice be served on Respondent no. 3- M/s H.M. Brick Kiln through the District Magistrate, Kannauj. For this purpose notice issued to the

respondent no. 3- M/s H.M. Brick Kiln be sent to the District Magistrate, Kannauj by E-mail for getting service of the same effected on it and sending his report in this regard.

8. Replies/responses by respondents no. 1 to 3 be filed at least one day before the date of hearing fixed.

9. Further in view of the factual averments made in the application, we also consider due verification thereof through a Joint Committee to be necessary. Accordingly, we constitute a Joint Committee comprising of the representatives of Member Secretary, Central Pollution Control Board (CPCB), Member Secretary, Uttar Pradesh State Pollution Control Board (UPSPCB) and District Magistrate, Kannauj. The Joint Committee is directed to visit the spot after giving notice to the Project Proponent, look into the grievances after joining the applicant and representative of the Project Proponent, verify the factual position, suggest appropriate remedial action and submit its report within one month. The UPSPCB will be the nodal agency for coordination and compliance.

10. In case of failure to submit the report within one month, the Member Secretary, UPSPCB shall attend this Tribunal physically to explain the circumstances for non-compliance of order for submission of the report within one month.

11. List on 02.07.2025 for further consideration.

12. A copy of this order, along with a copy of the application and documents attached with the same, be forwarded to the Member Secretary, Central Pollution Control Board (CPCB), the Member Secretary, Uttar Pradesh State Pollution Control Board (UPSPCB) and the District Magistrate, Kannauj by e-mail for requisite compliance.

13. The Registry is also directed to inform the applicant about the date of hearing fixed and also to send VC link to him for joining of the proceedings on the next date of hearing.

Arun Kumar Tyagi, JM

Dr. Afroz Ahmad, EM

May 13th, 2025
Original Application No. 196/2025
ag

Page No-1

उत्तर प्र... नियंत्रण बोर्ड

UTTAR PRADESH POL... NTROL BOARD

संदर्भ सं० H82546 /सी-2/वायु-165/बन्दी आदेश/22 दिनांक 29/09/22

Ref. No ..... Date .....

पंजीकृत

Annexure-No.2

सेवा में,

मै० एच०एम० ईंट भट्ठा,
ग्राम–मखाईपुर, पोस्ट–कुसुमखोर, तहसील–कन्नौज
जनपद–कन्नौज।

यह कि मैसर्स एच०एम० ईंट भट्ठा, ग्राम–मखाईपुर, पोस्ट–कुसुमखोर, तहसील व जनपद–कन्नौज जिसे आगे उद्योग कहा जायेगा, ईंट के उत्पादन हेतु उपरोक्त वर्णित स्थल पर स्थापित/संचालित है तथा वायु (प्रदूषण निवारण एवं नियंत्रण) अधिनियम, 1981 की धारा–40 के अन्तर्गत एक कम्पनी है।

क्षेत्रीय कार्यालय, कानपुर देहात के पत्र दिनांक 27.09.2022 द्वारा प्रेषित आख्यानुसार उक्त ईंट भट्ठा उ०प्र० ईंट भट्ठा (स्थापना हेतु स्थल मापदण्ड) नियमावली, 2012 के अनुरूप स्थापित नहीं है एवं ईंट भट्ठे को राज्य बोर्ड से स्थापना से पूर्व अनापत्ति प्रमाण पत्र एवं संचालन हेतु जल/वायु अधिनियम के प्राविधानों के अन्तर्गत सहमति आदेश प्राप्त नहीं है तथा ईंट भट्ठे को क्षेत्रीय कार्यालय के द्वारा प्रेषित नोटिस दिनांक 14.02.2022 का अनुपालन भी सुनिश्चित नहीं किया गया है। इस प्रकार ईंट भट्ठे द्वारा वायु (प्रदूषण निवारण तथा नियंत्रण) अधिनियम, 1981 के प्राविधानों का उल्लंघन किया जा रहा है।

क्षेत्रीय अधिकारी के पत्र दिनांक 27.09.2022 द्वारा उद्योग के विरूद्ध वायु (प्रदूषण निवारण तथा नियंत्रण) अधिनियम, 1981 यथासंशोधित की धारा 31ए के अन्तर्गत कार्यवाही किये जाने की संस्तुति की गयी है।

अतः जनहित में जन सामान्य को स्वस्थ वातावरण प्रदान करने के उद्देश्य से वायु अधिनियम 1981 यथासंशोधित की धारा 31–ए के अंतर्गत प्रदत्त शक्तियों के अधीन यह आवश्यक है कि आपके औद्योगिक संयंत्र को वायु प्रदूषण की रोकथाम हेतु संचालित होने से रोका जाए। अतः उद्योग को वायु (प्रदूषण निवारण एवं नियंत्रण) अधिनियम, 1981 यथासंशोधित की धारा 31–ए के अन्तर्गत सक्षम अधिकारी के अनुमोदनोपरान्त निम्नानुसार बंदी आदेश जारी किये जाते है कि:–

1. यह कि मैसर्स एच०एम० ईंट भट्ठा, ग्राम–मखाईपुर, पोस्ट–कुसुमखोर, तहसील व जनपद–कन्नौज में संचालन/उत्पादन प्रक्रिया को तत्काल प्रभाव से बंद कर दें।
2. यह कि सक्षम अधिकारियों को निर्देशित किया जाता है कि आपकी औद्योगिक इकाई को मिलने वाली विद्युत आपूर्ति एवं जल आपूर्ति का विच्छेदन करने के साथ–साथ अन्य सुविधाओं को तात्कालिक प्रभाव से बंद कर दिया जाए।

सक्षम अधिकारी के अनुमोदनोपरान्त

मुख्य पर्यावरण अधिकारी (वृत्त–2)

प्रतिलिपि:– निम्नलिखित को सूचनार्थ एवं आवश्यक कार्यवाही हेतु प्रेषित।

1. जिलाधिकारी, कन्नौज को इस अनुरोध के साथ प्रेषित कि ईंट भट्ठा को तत्काल बन्द कराये जाने हेतु संबंधित अधिकारी को निर्देशित करने का कष्ट करें।
2. पुलिस अधीक्षक, कन्नौज को इस आशय से प्रेषित कि ईंट भट्ठे की बंदी सुनिश्चित रहने हेतु कृपया संबंधित अधीनस्थ को निर्देशित करने का कष्ट करें।
3. अधिशासी अभियन्ता, उ०प्र० पावर कार्पोरेशन लि०, कन्नौज को संदर्भित उद्योग के विद्युत विच्छेदन हेतु प्रेषित।
4. अधिशासी अधिकारी, उ०प्र० जल निगम, कन्नौज को जल आपूर्ति रोके जाने हेतु प्रेषित।
5. क्षेत्रीय अधिकारी उ०प्र० प्रदूषण नियंत्रण बोर्ड, कानपुर देहात को इस निर्देश के साथ प्रेषित कि उद्योग को जारी बंदी आदेश की प्रति उद्योग को प्राप्त कराते हुए पावती तथा उद्योग को जारी बंदी आदेश का अनुपालन जिला प्रशासन से समन्वय स्थापित कर सुनिश्चित कराते हुए अनुपालन आख्या 03 दिन में प्रेषित करना सुनिश्चित करें।

मुख्य पर्यावरण अधिकारी (वृत्त–2)

टी.सी. - 12 वी, विभूति खण्ड, गोमती नगर
लखनऊ - 226 010
दूरभाष 0522-2720828, 2720831
फैक्स 0522-2720764, 2720676
ई–मेल : info@uppcb.in
वेबसाइट : www.uppcb.com

T.C.-12 V, Vibhuti Khand, Gomti Nagar,
Lucknow - 226 010
Phone : 0522-2720828, 2720831
Fax : 0522-2720764, 2720676
E-mail : info@uppcb.in
Website : www.uppcb.com

क्षेत्रीय कार्यालय
उत्तर प्रदेश प्रदूषण नियंत्रण बोर्ड
200, एन0एच0-19, रनिया, कानपुर देहात-209304

LiFE Lifestyle for Environment

पत्रांक 58/JB/H-14 h-23 दिनांक- 01/12/2023

सेवा में,
थानाध्यक्ष,
कोतवाली-कन्नौज।

महत्वपूर्ण/मा0 एन0जी0टी0/
मा0 उच्च न्यायालय प्रकरण/ई-मेल द्वारा

विषय-मै0 एच0एम0 ईंट भट्ठा, ग्राम-मखईपुर, पोस्ट-कुसुमखोर, जनपद-कन्नौज के विरूद्ध बोर्ड मुख्यालय द्वारा निर्गत बन्दी आदेश के प्रभावी अनुपालन के सम्बन्ध में।

महोदय,

उपर्युक्त विषयक पर्यावरण, वन एवं जलवायु परिवर्तन, अनुभाग-6 के शासनादेश संख्या 456/81-6-2023, का कृपया सन्दर्भ ग्रहण करने का कष्ट करें। जिसमें माननीय उच्च न्यायालय, इलाहाबाद एवं माननीय राष्ट्रीय हरित अधिकरण, नई दिल्ली द्वारा विभिन्न वादों में पारित आदेशों के अनुपालन में अवैध रूप से संचालित ईंट भट्ठों का संचालन निषिद्ध कराये जाने हेतु उ0प्र0 प्रदूषण नियंत्रण बोर्ड द्वारा जारी ईंट भट्ठों के विरूद्ध बन्दी आदेशों का अनुपालन सुनिश्चित किये जाने हेतु सचिव, पर्यावरण, वन एवं जलवायु परिवर्तन विभाग, उ0प्र0 शासन के स्तर से निर्गत आदेश संख्या 303/81-7-2021-39(पर्या)/ 2014-टी0सी0-1, दिनांक 15.03.2021 द्वारा प्रदेश के समस्त जिलाधिकारी एवं वरिष्ठ पुलिस अधीक्षक, उत्तर प्रदेश को निर्देश दिये गये है। उक्त के अनुक्रम में अवगत कराना है कि शासन स्तर पर अवैध रूप से संचालित ईंट भट्ठों के संचालन को निषिद्ध किये जाने के सम्बन्ध में समीक्षा की जा रही है तथा यह निर्णय लिया गया है कि उ0प्र0 प्रदूषण नियंत्रण बोर्ड द्वारा जारी बन्दी आदेश के प्रभावी क्रियान्वयन व अनुपालन यथासमय सुनिश्चित किया जाये।

माननीय राष्ट्रीय हरित अधिकरण, नई दिल्ली में विचाराधीन ओ0ए0 संख्या-483/2023 में पारित आदेश दिनांक 20.11.2023 के अनुपालन में पूर्व में गठित समिति उपजिलाधिकारी, कन्नौज एवं क्षेत्रीय अधिकारी, उ0प्र0 प्रदूषण नियंत्रण बोर्ड, कानपुर देहात के गठित सदस्य द्वारा संयुक्त रूप से मै0 एच0एम0 ईंट भट्ठा, ग्राम-मखईपुर, पोस्ट-कुसुमखोर, जनपद-कन्नौज की बंदी/सील की कार्यवाही की गयी (छायाप्रति संलग्न)।

ईंट भट्ठा मै0 एच0एम0 ईंट भट्ठा, ग्राम-मखईपुर, पोस्ट-कुसुमखोर, जनपद-कन्नौज की, की गयी बन्दी/सीलिंग के दृष्टिगत किसी भी दशा में उक्त ईंट भट्ठे का संचालन निषिद्ध किये जाने के सम्बन्ध में आवश्यक कार्यवाही करने का कष्ट करें।

संलग्नक-यथोपरि।

भवदीय

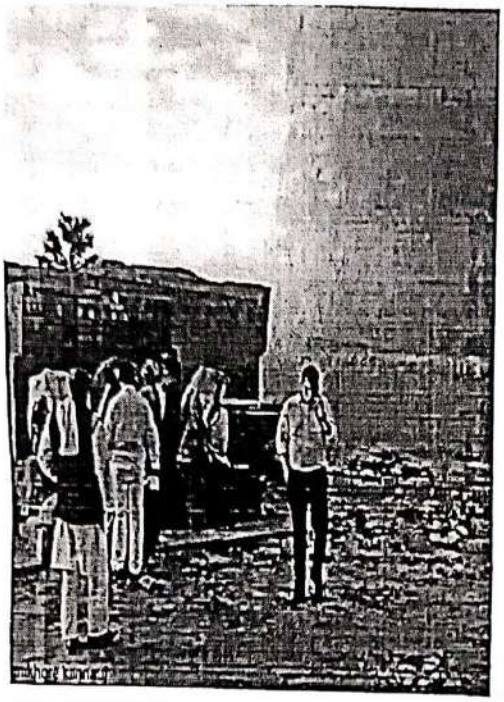
(आशुतोष पाण्डेय)
क्षेत्रीय अधिकारी (प्र0)

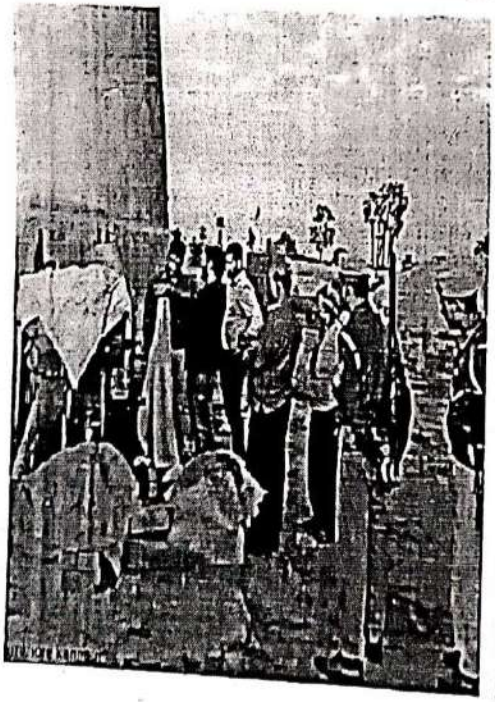
प्रतिलिपि-निम्नलिखित महोदय को सूचनार्थ एवं आवश्यक कार्यवाही हेतु सादर प्रेषित।

1. उपजिलाधिकारी/समिति के सदस्य, कन्नौज को मा0 एन0जी0टी0 के आदेशों के अनुपालनार्थ।
2. मुख्य पर्यावरण अधिकारी (वृत्त-2)/(वृत्त-0) एवं मुख्य विधि अधिकारी (प्रथम), उ0प्र0 प्रदूषण नियंत्रण बोर्ड, लखनऊ।
3. खनन अधिकारी, कन्नौज को मा0 एन0जी0टी0 द्वारा पारित आदेश के अनुपालन में मै0 एच0एम0 ईंट भट्ठा, ग्राम-मखईपुर, पोस्ट-कुसुमखोर, जनपद-कन्नौज को ईंट पथाई/खनन कार्य रोकने के सम्बन्ध में आवश्यक कार्यवाही करने का कष्ट करें।

क्षेत्रीय अधिकारी (प्र0)

मै0 एच0एम0 ईंट भट्ठा, ग्राम– मखईपुर, कुसुमखोर, तहसील व जनपद–कन्नौज के विरूद्ध बोर्ड मुख्यालय द्वारा जारी बंदी आदेश के अनुपालन में दिनांक 30.11.2023 को बंदी/सील कराते हुये लिये गये फोटोग्राफ्स।





13/02/24

उत्तरप्रदेशप्रदूषणनियंत्रण बोर्ड
UTTAR PRADESH POLLUTION CONTROL BOARD

सन्दर्भ सं0 106277 /सी-2/वायु-165/24

दिनांक : 30-1-24

To,

The District Magistrate,
Kannauj.

Annexure-No-4

Subject:Regarding collecting/recovery of Environmental Compensation imposed o M/s H M Brick Field, Gata No.2675, Vill-KusumkhorBangar, Pargana& The Kannauj.

Vide its order dated 21-12-2023 the Hon'ble National Green Tribunal, New Delhi has passed the following directions;

10. *If we accept the submission of ShriPradeepMisra that the communication sent by Member Secretary, UPPCB to the concerned District Magistrates of Moradabad, Sambhal, Rampur and Amroha are orders under Section 31A of the Air Act, then for non-compliance of the said order the competent officers of UPPCB are required to take action under Section 37 of the Air Act. In both the eventualities, either through issuance of recovery certificate by the competent officer of UPPCB or issuing direction in terms of Section 31A of Air Act, if there is an inaction by the authorities then the action is required to be taken in terms of provisions noted above by competent authority of UPPCB which they have failed to take till now.*

Further, please refer to H.O. letter No. H 04280/C-2/Air-165/23 dated- 15.12.2023(EC date) on the above subject. It is to inform you that vide letter dated 29.09.2022(closure date)UPPCB has issued closureagainst the above mentioned unit under section 31A of Air, (Prevention and contral of pollution) Act. 1981. UPPCB vide letter dated 15.12.2023 (EC date)has imposed Environmental Compensation of Rs. 16,43,750.00 against the unit. UPPCB vide letter dated 15-12-2023 has issued direction to you for recovery of the imposed Environmental Compensation under the U.P. Public Money Recovery of dues (Amendment) Act, 1972. The recovery of the imposed Environmental Compensation against the unit has not been done till date.

The sum of Rs. 16,43,750.00/- (Rupees- Sixteen Lakh Forty Three Thausand Seven Hundred Fifty only) is payable in account of Environment Compensation from M/s H M BRICK FIELD GATA NO. 2676, VILL-KUSUMKHOR BANGAR, PARGANA AND TEH-KANNAUJ, DISTRICT-KANNAUJ

The Name and Address of the Owner/ Directors of the concerned industry is as follows:

1. ShriAlim Khan s/o ShriMakhku Khan, Vill- Nagla Amar Singh, Mohkampur, Etah-207244.

You are hereby requested to recover the same as land revenue and deposit it into the account of the U.P. Pollution Control Board's Account No. 701502010002104, IFSC Code- UBIN0570150, Union Bank of India, VibhutiKhand, Gomati Nagar, Lucknow. The cost of the proceedings if any shall be recovered in addition.

1) Amount to be recovered - Rs. 16,43,750.00
2) Cost of the Proceedings - Rs. 1,64,375.00
3) Total Amount (1 + 2) - Rs. 18,68,125.00

Yours Sincerely,

Member Secretary

CC:-Regional officer, UPPCB, Kanpur Dehat.

Member Secretary

Advt/LA

/सी0आर0ए0/ ... कम्प्यटरीकृत प्रपत्र ...

ANNEXURE-5

DMKNJ-CRAOMSCW/31/2023-CRA-KNJ An

कार्यालय जिलाधिकारी कन्नौज

संख्याः 1329 /सी0आर0ए0/उ0प्र0प्रदू0नि0बोर्ड–वसूली/2024 दिनांकः 20 अप्रैल, 2024

विषयः Regarding collection/recovery of Environmental Compesation imposed M/s HM Brick Field Gata no. 2657, Vill- Kusumkhor Banger. Pargana & District Kannauj

क्षेत्रीय अधिकारी,
क्षेत्रीय कार्यालय,
उत्तर प्रदेश प्रदूषण नियंत्रण बोर्ड,
कानपुर देहात

उपर्युक्त विषयक कृपया अपने पत्रांक–547/IB/H-14/2024 दिनांक 22.03.2024 का संदर्भ ग्रहण करने का कष्ट करें, जिसके अन्तर्गत बोर्ड मुख्यालय के पूर्व पत्र संख्या–एच 06277/सी–2/वायु–165/24 दिनांक 30.01.2024 का उल्लेख करते हुए मै0 एच0एम0 ब्रिक फील्ड, गाटा संख्या–2676, ग्राम मखईपुर कुसुमखोर, परगना एवं तहसील कन्नौज पर अधिरोपित कुल धनराशि रू0 18,68,125.00 (रू0 अठारह लाख अड़सठ हजार एक सौ पच्चीस मात्र) भू–राजस्व के रूप में वसूल कर उत्तर प्रदेश नियंत्रण बोर्ड के खाता संख्या–701502010002104, आई0एफ0सी0 कोड–UBIN0570150, यूनियन बैंक ऑफ इण्डिया, विभूति खण्ड, गोमती नगर, लखनऊ में जमा कराये जाने की अपेक्षा की गयी है।

इस सम्बन्ध में अवगत कराना है कि प्रकरण में वसूली कार्यवाही हेतु तहसीलदार, कन्नौज को निर्देश दिये गये थे। तहसीलदार सदर, कन्नौज ने प्रकरण में अपनी आख्या पत्रांक–421/वा0व0न0–संग्रह/2024 दिनांक 20.04.2024 उपलब्ध करायी है, जिसमें उल्लेख किया है कि बाकीदार के विरूद्ध दिनांक 12.02.2024 को साइटेशन जारी किया गया। इसके बाद भी धनराशि नहीं देने पर उक्त बाकीदार के विरूद्ध दिनांक 28.02.2024 को चल सम्पत्ति की कुर्की जारी की गयी। इसके पश्चात् बाकीदार ने मा0 उच्च न्यायालय में रिट याचिका संख्याः सी–1431/2024 M/s HM Brick Field बनाम स्टेट ऑफ स्टेट यू0पी0 दायर की गयी जिसमें मा0 उच्च न्यायालय, लखनऊ बेंच, लखनऊ ने अपने आदेश दिनांक 16.02.2024 द्वारा निम्न आदेश पारित किया गया है–

"For orders, see our order of date passed in Writ C No. 151 of 2024."

उपरोक्त आदेश के क्रम में मा0 उच्च न्यायालय, लखनऊ बेंच, लखनऊ में दायर रिट याचिका संख्याः सी–151/2024 में पारित आदेशों का अवलोकन किया गया, जिसमें मा0 उच्च न्यायालय ने अपने आदेश दिनांक 12.02.2024 को निम्न आदेश पारित किया गया है–

"Till the next date of listing, no coercive measures be taken in respect of the cases where properties have been attached. The undertaking, if any, given in connected matters and extended earlier, may also operate till the next date of listing."

इसके पश्चात् मा0 उच्च न्यायालय ने उपरोक्त रिट याचिका सी–151/2024 में अपने आदेश दिनांक 28.03.2024 एवं दिनांक 04.04.2024 द्वारा निम्न आदेश पारित किये गये हैं–

"Interim order shall continue till the next date of listing in this petition as well as in the connected matters.

Supplementary rejoinder affidavit filed by the petitioner is taken on record."

उपरोक्त आदेशों के उपरान्त अभी तक मा0 उच्च न्यायालय द्वारा कोई आदेश पारित नहीं किया गया है। ऐसी स्थिति में तहसीलदार सदर–कन्नौज द्वारा अपनी आख्या में मा0 उच्च न्यायालय द्वारा पारित आदेशों के प्रति संलग्न कर प्रकरण मा0 उच्च न्यायालय में विचाराधीन होने के कारण अग्रिम कार्यवाही सम्भव न होने का उल्लेख किया है।

अतः प्रकरण में उपलब्ध करायी गयी तहसीलदार कन्नौज की आख्या दिनांक 20.04.2024 की छायाप्रति व उपरोक्त वर्णित आदेशों की प्रति आपको सूचनार्थ एवं आवश्यक कार्यवाही प्रेषित की जा रही है।

कृपया तद्नुसार अवगत होने का कष्ट करें।

संलग्नक– यथोक्त।

Signed by Ashish Kumar Singh
Date: 20-04-2024 19:23:56

अपर जिलाधिकारी(वि0/रा0)
कन्नौज।

ANNEXURE - 2

उत्तर प्रदेश प्रदूषण नियंत्रण बोर्ड
UTTAR PRADESH POLLUTION CONTROL BOARD

संदर्भ सं0 Ref. No 1104015 /सी-2/वायु-165/24

दिनाँक Date 04/04/24

मा0 एनजीटी प्रकरण
अनुस्मारक–प्रथम

सेवा में,
जिलाधिकारी,
कन्नौज ।

विषयः– मैसर्स एच0एम0 ब्रिक फील्ड, गाटा नं0–5675, ग्राम मखईपुर, पोस्ट कुसुमखोर, जनपद कन्नौज के विरूद्ध अधिरोपित पर्यावरणीय क्षतिपूर्ति की भू–राजस्व की भाँति वसूली किये जाने के संबंध में ।

महोदय,

कृपया उपरोक्त विषयक राज्य बोर्ड द्वारा आपको प्रेषित पत्र संख्या–एच 06277/सी–2/वायु–165/24 दिनांक 30.01.2024 (छायाप्रति संलग्न) का संदर्भ ग्रहण करने का कष्ट करें । उक्त के संबंध में अवगत कराना है कि माननीय राष्ट्रीय हरित अधिकरण, नई दिल्ली द्वारा पारित आदेश के अनुपालन में ईंट उद्योग के विरूद्ध राज्य बोर्ड के पत्र दिनांक 15.12.2023 द्वारा धनराशि रूपये 16,42,750/– मात्र की पर्यावरणीय क्षतिपूर्ति अधिरोपित की गई थी । ईंट उद्योग द्वारा उक्त अधिरोपित पर्यावरणीय क्षतिपूर्ति राज्य बोर्ड के खाते में जमा न किये जाने के दृष्टिगत मैसर्स एच0एम0 ब्रिक फील्ड, गाटा नं0–5675, ग्राम मखईपुर, पोस्ट कुसुमखोर, जनपद कन्नौज के विरूद्ध अधिरोपित पर्यावरणीय क्षतिपूर्ति की भू–राजस्व की भाँति वसूली हेतु उक्त पत्र के संबंध में आपके स्तर से कार्यवाही अपेक्षित है।

अतः आपसे अनुरोध है कि मा0 एनजीटी द्वारा पारित आदेश के अनुपालन में ईंट उद्योग के विरूद्ध अधिरोपित पर्यावरणीय क्षतिपूर्ति धनराशि रूपये 16,43,750/– एवं कार्यवाही की लागत रूपये 1,64,375/– कुल धनराशि रूपये 18,68,125/– की भू–राजस्व की भाँति वसूली हेतु अग्रिम कार्यवाही हेतु संबंधित अधिकारी निर्देशित करने का कष्ट करें, जिससे मा0 एनजीटी द्वारा पारित आदेश के संबंध में अनुपालन आख्या ससमय दाखिल की जा सके ।

संलग्नक–उपरोक्तानुसार ।

भवदीय

(संजीव कुमार सिंह)
सदस्य सचिव

प्रतिलिपिः–क्षेत्रीय अधिकारी, उ0प्र0 प्रदूषण नियंत्रण बोर्ड, कानपुर देहात को हमसु निर्देश के साथ कि जिलाधिकारी, कन्नौज से तत्काल सम्पर्क कर अग्रिम कार्यवाही सुनिश्चित करते हुए एन.जी.टी. में ससमय अनुपालन आख्या दाखिल करायें ।

AEE/LA(S) कानपुर SE/LA(S) निर्देशानुसार कार्यवाही करें। 15/04/24 15/04/24

सदस्य सचिव

टी.सी. - 12 वी, विभूति खण्ड, गोमती नगर,
लखनऊ - 226010
दूरभाष 0522-2720828, 2720831
फैक्स 0522-2720764, 2720676
ई–मेल info@uppcb.in
वेबसाइट www.uppcb.com

T.C.-12 V, Vibhuti Khand, Gomti Nagar,
Lucknow - 226 010
Phone : 0522-2720828, 2720831
Fax : 0522-2720764, 2720676
E-mail : info@uppcb.in
Website : www.uppcb.com

~~ANNEXURE-3~~

Court No. - 2

Case :- WRIT - C No. - 151 of 2024

Petitioner :- M/S New Star Brick Works (Erstwhile M/S Shiv Om Brick Works) Thru. Prop. Afsar Ali
Respondent :- State Of U.P. Thru Prin.Secy. Deptt. Of Forests, Environment And Climate Change And Ors.
Counsel for Petitioner :- Jalaj Kumar Gupta,Mehdi Khan,Mohd. Aslam Khan
Counsel for Respondent :- C.S.C.,Ashok Kumar Verma

Hon'ble Rajan Roy,J.
Hon'ble Om Prakash Shukla,J.

(CMA No. 06/2024)

Supplementary rejoinder affidavit filed by the petitioner is taken on record.

[Om Prakash Shukla, J.] [Rajan Roy, J.]

Order Date :- 4.4.2024
Santosh/-

Digitally signed by :-
SANTOSH KUMAR
High Court of Judicature at Allahabad

Court No. - 1

Case :- WRIT - C No. - 1431 of 2024

Petitioner :- M/S Hm Brick Field Thru. Partners Mohammad Waseem Khan And Alim Khan
Respondent :- State Of U.P Thru. Prin. Secy., Forest, Environment And Climate Change And Others
Counsel for Petitioner :- Jalaj Kumar Gupta,Mehdi Khan,Mohd. Aslam Khan
Counsel for Respondent :- C.S.C.,Asit Srivastava

Hon'ble Attau Rahman Masoodi,J.
Hon'ble Brij Raj Singh,J.

For orders, see our order of date passed in Writ-C No.151 of 2024.

(Brij Raj Singh, J.) (Attau Rahman Masoodi, J.)

Order Date :- 16.2.2024
Rao/-

Court No. - 1

Case :- WRIT - C No. - 151 of 2024

Petitioner :- M/S New Star Brick Works (Erstwhile M/S Shiv Om Brick Works) Thru. Prop. Afsar Ali
Respondent :- State Of U.P. Thru Prin.Secy. Deptt. Of Forests, Environment And Climate Change And Ors.
Counsel for Petitioner :- Jalaj Kumar Gupta,Mehdi Khan,Mohd. Aslam Khan
Counsel for Respondent :- C.S.C.,Ashok Kumar Verma

Hon'ble Attau Rahman Masoodi,J.
Hon'ble Brij Raj Singh,J.

1. In compliance of the order dated 04.03.2024, Sri Rajendra Singh, Chief Environmental Officer, Circle 7, U.P. Pollution Control Board, Lucknow is present before the Court.

2. Counter affidavit filed today, is taken on record.

3. Let a copy of the same be served to the learned counsel for the petitioners in all the writ petitions.

4. Learned counsel for the petitioner in all the writ petitions are granted a week's time and no more to place on record the Consent to Operate issued in their favour, if any.

5. **List this case along with connected matters on 28.03.2024.**

6. Interim order shall continue till the next date of listing in this petition as well as in all the connected matters.

7. The personal appearance of the officer present today is exempted unless called for.

[Brij Raj Singh,J.] [Attau Rahman Masoodi,J.]

Order Date :- 11.3.2024
Sanjay

Counsel for Respondent :- C.S.C.,Asit Srivastava

Case :- WRIT - C No. - 1431 of 2024
Petitioner :- M/S Hm Brick Field Thru. Partners Mohammad Waseem Khan And Alim Khan
Respondent :- State Of U.P Thru. Prin. Secy., Forest, Environment And Climate Change And Others
Counsel for Petitioner :- Jalaj Kumar Gupta,Mehdi Khan,Mohd. Aslam Khan
Counsel for Respondent :- C.S.C.,Asit Srivastava

Case :- WRIT - C No. - 868 of 2024
Petitioner :- M/S Yadavji Entt Udyog (New Name Fauji Ent Udyog) Thru Proprietor Abad Khan
Respondent :- State Of U.P. Thru Prin.Secy. Deptt. Of Forests, Environment And Climate Change And Ors.
Counsel for Petitioner :- Jalaj Kumar Gupta,Mehdi Khan,Mohd. Aslam Khan
Counsel for Respondent :- C.S.C.,Asit Srivastava

Case :- WRIT - C No. - 866 of 2024
Petitioner :- M/S Hafeez Ent Udhyog Thru Authorized Signatory Sayeed Khan
Respondent :- State Of U.P. Thru Addl. Chief Secy. Environment, Forests And Climate Change And Ors.
Counsel for Petitioner :- Salil Kumar Srivastava,Rahul Srivastava
Counsel for Respondent :- C.S.C.,Asit Srivastava

Hon'ble Attau Rahman Masoodi,J.
Hon'ble Brij Raj Singh,J.

1. This bunch of writ petitions involves an important question of law as to whether a writ petition under Article 226 of the Constitution of India would be maintainable in respect of the matter, of which the cognizance and jurisdiction lies before the National Green Tribunal by virtue of Section 14 of the National Green Tribunal Act, 2010 (for short "the Act, 2010"). Section 14 of the Act, 2010 reads as under:-

"(1) The Tribunal shall have the jurisdiction over all civil cases where a substantial question relating to environment (including enforcement of any legal right relating to environment), is involved and such question arises out of the implementation of the enactments specified in Schedule I.

(2) The Tribunal shall hear the disputes arising from the questions referred to in sub-section (1) and settle such disputes and pass order thereon.

made within a period of six months from the date on which the cause of action for such dispute first arose:
Provided that the Tribunal may, if it is satisfied that the applicant was prevented by sufficient cause from filing the application within the said period, allow it to be filed within a further period not exceeding sixty days."

2. At the very threshold, it is to be noted that the jurisdiction exercised by the National Green Tribunal is two fold, namely, (a) original (b) appellate. The original jurisdiction is exercised by virtue of Section 14 of the Act, 2010, whereas the appellate jurisdiction is exercised under Section 16 of the Act, 2010. The respective jurisdictions are defined and enumerated under the two provisions.

3. The environment and industry in the modern world have to co-exist. The environment is a natural necessity to the existence of human society, whereas the industry has emerged on account of the consumptive needs required for day-to-day life. On the one hand, the human society is bound to maintain the standards of ecological balance, but on the other, it cannot compromise and detach from the consumptive needs which again are necessaary to ensure the survival of human society and are indispensable.

4. The cause of pollution of the environment has been attracting the attention of the courts of law since last many decades. A principle of "polluter should pay" emerged first time in the case of ***Indian Council for Enviro-Legal Action and others Vs. Union of India and others,*** (1996) 3 SCC 212. The directions issued by the Hon'ble Supreme Court remaining uncomplied, gave rise to litigation before this Court as well as before the Hon'ble Supreme Court time and again.

5. It appears that a writ petition by the Paryavaran Suraksha Samiti (Writ Petition (C) No.375 of 2012, Paryavaran Suraksha Samiti and another Vs. Union of India and others was decided on 22.2.2017 reported in (2017) 5 SCC 326). The Supreme Court by issuing certain directions relegated the matter to the National Green Tribunal for going into various aspects of the grievance in

क्षेत्रीय कार्यालय
उत्तर प्रदेश राज्य प्रदूषण नियंत्रण बोर्ड
LIFE

safeguard the environment through remedial measures and monitoring the enforcement of prescribed measures so as to regulate the industry under various laws.

6. On an overall view of the matter, we gather that a two dimensional solution was evolved to deal with the protection of environment so as to serve the twin objects which are indispensably interconnected to the society. Firstly, the remedial measures for setting up the ETPs/CETPs/STPs as per the report of the Central Pollution Control Board submitted to the National Green Tribunal on 30.5.2019 and 19.7.2019 was approved by the National Green Tribunal.

7. The second dimension of the environmental protection postulates the monitoring of Common Effluent Treatment Plants (CETPs)/ETPs/STPs. A report to this effect was also submitted by the Central Pollution Control Board on 14.8.2019 and the same has also been taken into account by the National Green Tribunal.

8. In the matter relegated by the Hon'ble Supreme Court i.e. Paryavaran Suraksha Samiti (supra), the National Green Tribunal vide order dated 3.8.2018 had initially directed the Central Pollution Control Board to submit the reports in the light of the judgement of the Hon'ble Supreme Court and as per the direction contained in paragraph (vi) of the order aforesaid, we gather that for setting up of treatment plants, necessary contribution by the Centre, State and the concerned industry, the percentage of requisite funding was clarified. It is in the light of the direction issued by the Hon'ble Supreme Court, the reports dated 13.5.2019, 19.7.2019 and 14.08.2019 have come to be filed before the National Green Tribunal, both for remedial and monitoring purpose.

9. The National Green Tribunal with the passage of time and in order to effectuate the application of laws, has evolved a compensation regime under an action plan. This dimension has come to be implemented from 1.4.2020 as

10. In the bunch of cases before us, some of the orders passed under Section 31-A of the Air (Prevention and Contol of Pollution) Act, 1981 (for short "the Act, 1981") relate to a point of time much earlier than the aforesaid reports formulating a two tier mechanism. The writ petitions have merely assailed the consequential actions emanating from the orders passed under Section 31-A of the Act, 1981 from the year 2017 to 2021. The petitioners have failed to place on record the relevant orders passed under Section 31-A of the Act, 1981 in any of the writ petitions. The consequential orders, however, have come to be challenged before us on the premise that the initial order was not communicated to them.

11. We are equally pained to notice that even the opposite party-U.P. Pollution Control Board has not placed on record the relevant orders passed under Section 31-A of the Act, 1981 and in this manner, we are unable to examine whether the jurisdiction of the National Green Tribunal would lie under Section 14 of the Act, 2010 or the action taken is amenable to appellate jurisdiction. Before entertaining or throwing out a petition on the ground of alternative remedy, all such aspects deserve consideration.

12. Sri A.K. Verma as well as Sri Asit Srivastava, learned counsels for the U.P. Pollution Control Board are granted a week's time to place on record the relevant orders in furtherance to which the impugned orders assailed in the bunch of these writ petitions have come to be issued.

13. Let Central Pollution Control Board be also impleaded as opposite party in all these writ petitions by the respective petitioners within three days, and a copy of each writ petiion be supplied to Sri Chandra Shekhar Pandey, learned counsel representing the Central Pollution Control Board.

14. Necessary correction to this effect, be made in the array of parties accordingly.

क्षेत्रीय कार्यालय

this stage, the direction issued hereinabove for bringing on record the relevant orders passed under Section 31-A of the Act, 1981 on being complied, the question as to maintainability of the writ petitions shall be considered on the next date.

16. List this bunch of writ petitions on 4.3.2024 in the list of fresh cases.

17. Till the next date of listing, status-quo existing as on today, shall be maintained. This order shall apply to all the writ petitions conneced in this bunch.

(Brij Raj Singh, J.) (Attau Rahman Masoodi, J.)

Order Date :- 16.2.2024

Rao-

Annexure-6

Status of Brick Kiln in District-Kannauj

Sl No	Name of the Brick Kiln	Location (Village/ Tehsil/ District)	District	CTE/CTO by UPPCB	Closure order (when issued/ effected)	Prosecution lavached (whether pending/ decided)
				Yes/No	Only Date	
1	2	3	4	5	6	7
1	Ganga Brick Field	Umraypur na Lavgyanau, Kannauj	Kannauj	Yes	No	No
2	New Banshi Brick Field	Gadhiya, Pali Saurikh Kannauj	Kannauj	Yes	No	No
3	Shanti Brick Field	Karauda, Shahi Nagar, Bhadauchi, Kannauj-209734	Kannauj	Yes	No	No
4	Ashram Ent Bhatta	Sarsaiya, Chhibramau Road, Kannauj-209601	Kannauj	Yes	No	No
5	Om Krishna Ent Udyog	Sakrawa, Kannauj-209747	Kannauj	Yes	No	No
6	Devicharan Brick Field	Tikhra, Kannauj- 209727	Kannauj	Yes	No	No
7	Shankar Ent Udhyog	Bhavalpur Kasera, Chhibramau, Kannauj-209601	Kannauj	Yes	No	No
8	Devki Ent Udyog	Beheta, Thathiya, Kannauj-208002	Kannauj	Yes	No	No
9	Bhagwati Ent Udhyog	Tada Raypur, Saurikh, Kannauj- 209728	Kannauj	Yes	No	No
10	Ram Ganga Brick Field	Alipur, Thathiya, Kannauj-208002	Kannauj	Yes	No	No
11	R M Ent Bhatta	Tada, Prempur, G.T. Road, Chhibramau, Kannauj-209721	Kannauj	Yes	No	No
12	Kuldeep Brick Field	Ejalpur Parur, Kannauj-209728	Kannauj	Yes	No	No
13	Janta Brick Field	Mausampur, Maurara, Kannauj-209727	Kannauj	Yes	No	No
14	Durga Brick Field	Devipur, Sakrava, Kannauj-209727	Kannauj	Yes	No	No
15	New Savitri Brick Field	Mausampur, Maurara, Kannauj- 209727	Kannauj	Yes	No	No
16	Raja Ent Bhatta Udhyog	Karmullapur, Chhibramau, Kannauj-209729	Kannauj	Yes	No	No
17	Pavan Brick Field	Gadiya, Kachhpura, Gursahayganj, Kannauj-208212	Kannauj	Yes	No	No
18	S R Brick Field	G.T. Road, Jalalabad, Kannauj-208002	Kannauj	Yes	No	No
19	Suraj Brick Field	Lohamad, Kannauj-209308	Kannauj	Yes	No	No
20	S K Brick Field	Bahadurpur, Majhigava, Saurikh, Kannauj- 209728	Kannauj	Yes	No	No
21	Kajal Brick Field	Jalalpur, Panvara, Kannauj-208008	Kannauj	Yes	No	No
22	Shri Balaji Ent Udyog Old Name Jai Bala Ji Brick Field	Rampur, Majhila, Kannauj-209726	Kannauj	Yes	No	No
23	Shiv Om Ent Udhyog	Kishwapur, Jasoda, Kannauj	Kannauj	Yes	No	No
24	Sai Brick Field	Kairda Road, Chhibramau, Kannauj- 209728	Kannauj	Yes	No	No

25	Milan Brick Field	Junaidpur, Gursahayganj, Chhibramau Kannauj	Kannauj	Yes	No	No
26	New Ayasha Brick Field Old Name Ayasha Brick Field	Ahemadpur, Rauni, Sarymeera, Kannauj-209725	Kannauj	Yes	No	No
27	Shakya Ent Bhatta	Tajpur Road, Saraydayamganj, Chhibramau, Kannauj-209721	Kannauj	Yes	No	No
28	Akash Brick Field	Vaisapur, Patti, Kannauj-209732	Kannauj	Yes	No	No
29	S R Brick Field	Sursi, Kannauj-208028	Kannauj	Yes	No	No
30	Jai Krishna Brick Field	Farukhabad Road, Chhibramau, Kannauj-209706	Kannauj	Yes	No	No
31	Narendra Brick Klin Owners	Majpurwa, Gursahayganj, Kannauj-209722	Kannauj	Yes	No	No
32	B R Brick Field	Saraysundar, Chhibramau, Kannauj- 209725	Kannauj	Yes	No	No
33	Shri Bala Ji Brick Field Old Name Kamal Brick Field	Manimau, Kannauj- 208008	Kannauj	Yes	No	No
34	Mustak Brick Field	Ismailpur, Gursahayganj, Kannauj- 209328	Kannauj	Yes	No	No
35	Raja Brick Field	Allahadpur, Shridapur, Saurikh, Chhibramau,Kannauj	Kannauj	Yes	No	No
36	Jai Shri Ram Brick Field	Jalalpur, Rajpur, Kannauj-209728	Kannauj	Yes	No	No
37	Bansi Brick Field	Ezalpur, Saurikh, Kannauj-209747	Kannauj	Yes	No	No
38	Raju Brick Field	Behetha Road, Thathiya, Kannauj-209734	Kannauj	Yes	No	No
39	Shri Ravinath Singh Brick Field Old Name Ram Kumar Satendra Kumar Brick Field	Tyor, Bamrauli, Kannauj-209731	Kannauj	Yes	No	No
40	Gurukripa Ent Bhatta	Uncha, Chhibramau, Kannauj- 209725	Kannauj	Yes	No	No
41	Bharat Brick Field	Alipur, Saurikh, Kannauj-208012	Kannauj	Yes	No	No
42	S D Brick Field	Salempur, Sikandarpur, Kannauj- 209721	Kannauj	Yes	No	No
43	Shri Bihari Ji Ent Products	Nera Road, Sultanpur, Kannauj- 20805	Kannauj	Yes	No	No
44	Aryan Brick Field	Nigoah Khas, Kannauj-209720	Kannauj	Yes	No	No
45	Jai Bala Ji Brick Field	Rajgirihar, Madhapur, Kannauj- 209708	Kannauj	Yes	No	No
46	Mata Ji Brick Field	Hardoi Road, Mehendipur, Miyaganj, Kannauj- 209727	Kannauj	Yes	No	No
47	New Mamta Brick Field	Mausampur, Maurara, Kannauj- 209728	Kannauj	Yes	No	No
48	Shravan Brick Field Old Name Samta Brick Field	Mausampur, Maurara, Kannauj- 209708	Kannauj	Yes	No	No
49	Katiyar Brick Field	Mehendipur, Hardoi Road, Miyaganj, Kannauj - 209721	Kannauj	Yes	No	No

50	Lata Infra Manufacturing Private Limited (Old Name- Kisan Ent Udhyog)	Khallarup, Mangadpur, Chhibramau, Kannauj- 208028	Kannauj	Yes	No	No
51	Shankar Brick Field	Bhavalpur, Chpunna, Kannauj- 209725	Kannauj	Yes	No	No
52	M I Brick Field	Khndedever, Gursahayganj, Kannauj- 209305	Kannauj	Yes	No	No
53	Sangam Brick Field Old Name Paras Brick Field	Lohamad, Kannauj- 209727	Kannauj	Yes	No	No
54	Vimal Brick Field	Plot No- 309, Tilpai, Jalalabad, Digsara, Kannauj- 209733	Kannauj	Yes	No	No
55	Gaurav Brick Field	Sakrava, Kannauj	Kannauj	Yes	No	No
56	Anita Brick Field	Vishungarh, Chhibramau, Kannauj-209307	Kannauj	Yes	No	No
57	Gulab Das Mewalal Ent Bhatta	G.T. Road, Gadiya Kachpura, Jalalabad, Kannauj- 224001	Kannauj	Yes	No	No
58	Sharad Kumar Shiver Kumar Bhatta	Dadaura, Bujurg, Nanimau, Kannauj- 209725	Kannauj	Yes	No	No
59	Lata Infra Manufacturing Private Limited Old Name - Kisan Ent Bhatta)	Saurikh Road, Khojipur, Chhibramau, Kannauj- 202028	Kannauj	Yes	No	No
60	Kisan Ent Bhattha	Talgram Road, Nagla Biryan, Kannauj- 209307	Kannauj	Yes	No	No
61	D S Ent Udhyog Old Name Tivari Ent Bhatta	Chapunna, Kannauj- 208028	Kannauj	Yes	No	No
62	Laxmi Brick Field	Thathiya, Kannauj- 209734	Kannauj	Yes	No	No
63	Gupta Brick Field	Near Nigam Mandi Samati, Ladaita, Chhibramau, Kannauj- 209308	Kannauj	Yes	No	No
64	Meghraj Kanahiya Lal Brick Klin Owners	G.T. Road, Chhibramau, Kannauj- 209725	Kannauj	Yes	No	No
65	Old Name Sangam Brick Field New Name M/S Suraj Brick Field	Kalsan Marhala, Tiraha, Indergarh, Kannauj- 209723	Kannauj	Yes	No	No
66	Maa Vindhyavasni Brick Field	Segranpurwa, Gangemau, Kannauj- 209725	Kannauj	Yes	No	No
67	A H Brick Field	Lalpur, Samdhan, Chhibramau, Kannauj	Kannauj	Yes	No	No
68	Super Brick Field	Newly Road, Bypass, Gursahayganj, Kannauj	Kannauj	Yes	16.02.2023 Closure order Nikshep	No
69	Sugam Brick Field	Jalalabad, Kannauj	Kannauj	Yes	No	No
70	S N Brick Field	Khandedevar, Gursahayganj, Kannauj- 209722	Kannauj	Yes	No	No
71	Savitri Brick Field	Jalalpur, Panvara, Kannauj- 209726	Kannauj	Yes	No	No
72	Sapna Brick Field	Nasrapur, Makrandnagar, Kannauj- 208008	Kannauj	Yes	No	No
73	Kisan Int Bhatta (Old Name Tripathi Brick Field)	Bhujariya, Indargarh, Kannauj- 208025	Kannauj	Yes	No	No
74	Shri Ganga Ji Star Ent Bhatta	Mehendipur, Gangaganj, Kannauj- 209725	Kannauj	Yes	No	No

75	H K Brick Field	Mirgawa, Jalalabad, Kannauj- 209601	Kannauj	Yes	No	No
76	Ram Shyam Ent Udyog	Vill-Sardamai, Vishungarh, Chhibramau Kannauj	Kannauj	Yes	No	No
77	Aman Brick Field	Satura, Kannauj	Kannauj	Yes	No	No
78	H L B N Inter Collage Ent Bhatta	Saray Daymganj, Chhibramau, Kannauj-209725	Kannauj	Yes	No	No
79	Lalakpur Int Udyog	Saorikhi Road, Bahelpur, Chhibramau, Kannauj-209705	Kannauj	Yes	No	No
80	Zamil Ahemad Ent Bhatta	Pharukhabad Road, Chhibramau, Kannauj	Kannauj	Yes	No	No
81	Maa Sharda Brick Field	Uttamapur, Jasrapur, Kannauj	Kannauj	Yes	No	No
82	Royal Brick Field	Gadnapur, Majhpurva, Gursahaygnaj, Kannauj	Kannauj	Yes	No	No
83	Maha Kavi Shankar Int Bhatta	Naugav, Tajpur Road, Chhibramau, Kannauj	Kannauj	Yes	No	No
84	Yaduvanshi Brick Field	Vill - Hanumant Kheda, Post - Gugrapur, Kannauj	Kannauj	Yes	No	No
85	Laxmi Brick Field	G.T. Road, Salempur, Sikandarpur, Kannauj	Kannauj	Yes	No	No
86	Jyoti Brick Field	Terajaket Chauraha, Chhibramau, Kannauj	Kannauj	Yes	No	No
87	Shiv Shakti Brick Field	Vill- Barkagaon, Kusumkhor, Kannauj	Kannauj	Yes	No	No
88	R.R. Brick Field (Old Name-Krishna Ent Udyog)	Arjunpur, Lohamad, Kannauj	Kannauj	Yes	No	No
89	Taj Brick Field	Rampur, Mjra, Gandhrapur, Kannauj	Kannauj	Yes	No	No
90	Awashthi Ent Udyog	Karpalpur, Thathiya, Kannauj	Kannauj	Yes	No	No
91	Badri Prasad Ent Bhatta Udyog	Tajpur Road, Chhibramau, Kannauj	Kannauj	Yes	No	No
92	Shiddhivinayak Brick Field Old Name Heralal Brick Field	Rampur, Muderiraja,Kannauj,Kannauj	Kannauj	Yes	No	No
93	Akanchha Brick Field	Balanpur, Tirwa, Kannauj	Kannauj	Yes	No	No
94	Baba Vishwanath Brick Field	Tahapur Talgram, Kannauj	Kannauj	Yes	No	No
95	Rahul Brick Field	Khairnagar, Tirwa, Kannauj	Kannauj	Yes	No	No
96	Ragini Brick Field	Vill- Atara Nisf, Tirwa, Kannauj	Kannauj	Yes	No	No
97	Bhagwati Brick Field	Bahadurpur, Chhibramau, Kannauj	Kannauj	Yes	No	No
98	Dildar Brick Field	Akbarpur, Kusumkhor, Kannauj,209727	Kannauj	Yes	No	No
99	Shri Banke Bihari Brcik Field	Vill- Siluapur, Tahsil-Chhibramau, Kannauj, 209721	Kannauj	Yes	No	No
100	Mansuri Brick Field	Foolpur, Haseran, Kannauj	Kannauj	Yes	No	No
101	Baramdev Ent Udyog (Old Name M/S Shri Bankey Bihari Brick Field)	Vill-Arjunpur, Madhpura, Nandemau, Kannauj	Kannauj	Yes	No	No
102	Bala Ji Brick Field	Tahapur, Indergarh, Kannauj	Kannauj	Yes	No	No

103	A K Enterprises	Gata No. 2199Kha, Village-Uncha, Tehsil- Chhibramau, Kannauj	Kannauj	Yes	No	No
104	Jameel Ahmad Ent Bhattha,	Farrukhabad Road, Chhibramau, Kannauj	Kannauj	Yes	No	No
105	Ram Shyam Ent Udyog	Vill-Sardamai, Vishungarh, Chhibramau Kannauj	Kannauj	Yes	No	No
106	Om Sai And Company Old Name Name Sharda Brick Field	Gata No. 434, Ijalpur, Parror, Saurikh, Kannauj	Kannauj	Yes	No	No
107	Sanjay Singh Brick Field New Name Bhole Nath Brick Field	Palan Adda, Sakrawa , Saurikh, Kannauj	Kannauj	Yes	No	No
108	New Sangam Brick Field Old Name Shri Dauleshawar Brick Field	Tirumukha, Tirwa, Kannauj	Kannauj	Yes	No	No
109	Good Brick Field	Gata No. 14, Village-Sausarapur, Kannauj	Kannauj	Yes	No	No
110	New Warsi Ent Udyog Old Name Warsi Ent Udyog	Hardoi Road, Manimau	Kannauj	Yes	No	No
111	Saroj Brick Field	Vill- Bhogpur, Post-Nigohkhas, Chhibramau, Kannauj	Kannauj	No	02.03.2023	No
112	J D Brick Field	Vill & Post - Pangava, Chhibramau, Kannauj	Kannauj	No	02.03.2023	No
113	Krishna Brick Field	Vill - Devdharapur, Jalalapurpanwara, Kannauj	Kannauj	No	09.12.2022	No
114	Jai Shri Bala Ji Brick Field	Vill - Malihapur, Gambhirpur, Tirwa, Kannauj	Kannauj	No	09.12.2022	No
115	Tripathi Brick Field	Vill - Bhauramau, Indargarh, Tirwa, Kannauj	Kannauj	No	02.03.2023	No
116	H.M. Ent Bhatta	Makhaipur, Post-Kusumkhor, Kannauj	Kannauj	No	29.09.2022	No
117	J K Brick Field	Juniedpur By Pass, Gursahayganj, Chhibramau, Kannauj	Kannauj	No	14.07.2021	Pending
118	Meenakshi Brick Field	Village-Gova, Post-Sataura, Tehsil And District-Kannauj	Kannauj	No	16.02.2023	No
119	New Yadav Ent Udhyog	Keshavpur, Jasoda, Kannauj	Kannauj	No	14.07.2021	Pending
120	Ambar Brick Field	Terajakeet, Chhibramau, Kannauj	Kannauj	No	14.07.2021	Pending
121	Harsh Ent Udyog	Talgram, Tehsil-Chhibramau, Kannauj	Kannauj	No	14.07.2021	Pending
122	Saiyad Brick Field	Santosha, Samadhan, Chhibramau, Kannauj	Kannauj	No	14.07.2021	No
123	B S Brick Field	Nevli Kasiyanandpur, Kannauj	Kannauj	No	14.07.2021	No
124	Yadav Brick Field	Kiswapur, Jasoda, Kannauj	Kannauj	No	14.07.2021	No
125	Azad Brick Field	Mahemudpur, Path, Kannauj	Kannauj	No	14.07.2021	Pending
126	Shiv Mohan Brick Field	Tikra, Gangemau, Kannauj	Kannauj	No	14.07.2021	No
127	New Ganga Brick Field	Sakrani, Talgram, Kannauj	Kannauj	No	14.07.2021	No
128	Shri Shiv Ent Udyog	Village-Kunwarpur, Kashidin, Gulariapur, Kannauj	Kannauj	No	14.07.2021	No
129	Shyam Brick Field	Neuli, Kasiya, Nandpur, Kannauj	Kannauj	No	14.07.2021	No

130	Maa Bindhvashini Brick Field	Village-Miruvan, Madaha, Kannauj	Kannauj	No	14.07.2021	No
131	Maa Durga Brick Field	Ahirva, Rajarampur, Chhibramau, Kannauj	Kannauj	No	14.07.2021	No
132	Bankey Bihari Brick Field (Old Name-Radhe Radhe Ent Udyog)	Manikpur, Sakrava, Kannauj	Kannauj	No	14.07.2021	No
133	Baba Brick Field	Rajpur, Khusumkhor, Kannauj	Kannauj	No	16.02.2023	No
134	Vishwanath Brick Field	Village-Devdhrapur, Post-Jalalpur, Kannauj	Kannauj	No	14.07.2021	No
135	Neelkhant Brick Field	Talgram Road, Chhibramau, Kannauj	Kannauj	No	14.07.2021	No
136	S K Brick Field	Samdhan, Chhibramau, Kannauj	Kannauj	No	14.07.2021	Pending
137	Akash Brick Field	Kalsan Saraiya, Kannauj	Kannauj	No	14.07.2021	No

Annexure-7

क्षेत्रीय कार्यालय

उत्तर प्रदेश प्रदूषण नियंत्रण बोर्ड

280, एन0एच0–19, रनियां, कानपुर देहात–209304

LiFE Lifestyle for Environment

पत्रांक : 349/रा0/S-95/2024 दिनांक– 06/02/2024

सेवा में,

पुलिस अधीक्षक,
कन्नौज।

महत्वपूर्ण/मा0 एन0जी0टी0/
मा0 उच्च न्यायालय प्रकरण/ई–मेल द्वारा

विषयः–जनपद–कन्नौज में अवैध रूप से संचालित हो रहे ईट भट्ठो के विरूद्ध निर्गत बन्दी आदेश के अनुपालन हेतु प्रभावी कार्यवाही किये जाने के सम्बन्ध में।

महोदय,

उपर्युक्त विषयक पर्यावरण, वन एवं जलवायु परिवर्तन, अनुभाग–6 के शासनादेश संख्या 456/81–6–2023, का कृपया सन्दर्भ ग्रहण करने का कष्ट करें। जिसमें माननीय उच्च न्यायालय, इलाहाबाद एवं माननीय राष्ट्रीय हरित अधिकरण, नई दिल्ली द्वारा विभिन्न वादों में पारित वर्णित आदेशों के अनुपालन में अवैध रूप से संचालित ईट भट्ठों का संचालन निषिद्ध कराये जाने हेतु उ0प्र0 प्रदूषण नियंत्रण बोर्ड द्वारा जारी ईंट भट्ठों के विरूद्ध बन्दी आदेशों का अनुपालन सुनिश्चित किये जाने हेतु सचिव, पर्यावरण, वन एवं जलवायु परिवर्तन विभाग, उ0प्र0 शासन के स्तर से निर्गत आदेश संख्या 303/81–7–2021–39(पर्या)/ 2014–टी0सी0–1, दिनांक 15.03.2021 द्वारा समस्त जिलाधिकारी एवं समस्त वरिष्ठ पुलिस अधीक्षक, उत्तर प्रदेश को निर्देश दिये गये है। उक्त के अनुक्रम में अवगत कराना है कि शासन स्तर पर अवैध रूप से संचालित ईट भट्ठों के संचालन को निषिद्ध किये जाने के सम्बन्ध में समीक्षा की गयी तथा समीक्षा में पाया गया कि अवैध रूप से संचालित हो रहे ईट भट्ठों के सम्बन्ध में उ0प्र0 प्रदूषण नियंत्रण बोर्ड द्वारा जारी बन्दी आदेश के प्रभावी क्रियान्वयन व अनुपालन यथासमय सुनिश्चित न हो पाने से अवैध रूप से संचालित ईंट भट्ठों के सम्बन्ध में लगातार शिकायतें प्राप्त हो रही हैं।

अतः प्रकरण में माननीय उच्च न्यायालय, इलाहाबाद व माननीय राष्ट्रीय हरित अधिकरण, नई दिल्ली द्वारा समय–समय पर पारित किये गये आदेशों का अनुपालन सुनिश्चित किये जाने हेतु जनपद–कन्नौज में अवैध ईंट भट्ठों के संचालन को निषिद्ध किये जाने हेतु राज्य बोर्ड द्वारा जारी बन्दी आदेशों की सूची इस अनुरोध के साथ संलग्न कर प्रेषित है कि निकटतम सम्बधित थानाध्यक्ष/पुलिस अधिकारी को बन्दी आदेश का अनुपालन सुनिश्चित कराये जाने हेतु निर्देशित करने का कष्ट करें तथा बन्दी आदेश के अनुपालन में तद्दिनांक को की गयी कृत कार्यवाही की सूचना संकलित कर रिकार्ड हेतु इस कार्यालय को उपलब्ध कराने का कष्ट करें, जिससे अनुपालन आख्या ससमय उत्तर प्रदेश शासन को प्रेषित की जा सके।

भवदीय

(आशुतोष पाण्डेय)
क्षेत्रीय अधिकारी (प्र0)

संलग्नकः–उपरोक्तानुसार।

प्रतिलिपि–निम्नलिखित महोदय को सूचनार्थ एवं आवश्यक कार्यवाही हेतु सादर प्रेषित।

1. जिलाधिकारी महोदय, कन्नौज।
2. मुख्य पर्यावरण अधिकारी (वृत्त–2), उ0प्र0 प्रदूषण नियंत्रण बोर्ड, लखनऊ।
3. थानाध्यक्ष–कन्नौज, तिर्वा, छिबरामऊ, विशुनगढ़, गुरसहायगंज, तालग्राम, सकरावां, इन्दरगढ़ एवं ठठिया, स को इस आशय के साथ प्रेषित कि अपने क्षेत्रान्तर्गत स्थापित बंदी आदेश वाले ईट भट्ठों की बंदी सुनिश्चित किये जाने के सम्बन्ध में।

क्षेत्रीय अधिकारी(प्र0)

E:\Finaly kanpur dehat data 2022\RO kanpur dehat ss\brick kiln\General brick kiln\General Brick Kiln2.docx

क्षेत्रीय कार्यालय

उत्तर प्रदेश प्रदूषण नियंत्रण बोर्ड

280, एन0एच0–19, रनियां, कानपुर देहात–209304

सन्दर्भ सं0 1509/JB/H-14/2025

दिनांक 14/02/2025

Annexure - No. 8

सेवा में,
अपर जिलाधिकारी (वि0/रा0)
प्रभारी अधिकारी (खनिज)
कन्नौज।

विषयः–मै0 एच0एम0 ब्रिक फील्ड, मखाईपुर, पोस्ट–कुसुमखोर, कन्नौज के विरुद्ध बोर्ड मुख्यालय द्वारा निर्गत बन्दी आदेश के प्रभावी अनुपालन के सम्बन्ध में।

महोदय,

कृपया उपरोक्त विषयक के सम्बन्ध में पत्र सं0–5210/खनिज लिपिक–ईट भट्ठा/2024–2025 दिनांक–27.01.2025 द्वारा सन्दर्भित ईट भट्ठा मै0 एच0एम0 ब्रिक फील्ड, मखाईपुर, पोस्ट–कुसुमखोर, कन्नौज का संचालन कार्य बंद कराये जाने हेतु निर्देशित किया गया है।

उक्त ईट भट्ठा की स्थापना राज्य बोर्ड से बिना अनापत्ति प्रमाण पत्र प्राप्त किये स्थापित किये जाने एवं राज्य बोर्ड से बिना सहमति प्रमाण पत्र प्राप्त किये ही संचालन किये जाने के कारण बोर्ड मुख्यालय लखनऊ के पत्रांक–एच 82546/सी–2/वायु–165/बंदी आदेश/22 दिनांक–29.09.2022 को बंदी आदेश जारी किया गया। बोर्ड मुख्यालय द्वारा जारी बंदी आदेश के अनुपालन में उपजिलाधिकारी, सदर कन्नौज एवं क्षेत्रीय कार्यालय के प्राधिकृत अधिकारियों द्वारा दिनांक–30.11.2023 को उक्त ईट भट्ठा को सील/बंदी की कार्यवाही की गयी (छायाप्रति संलग्न) इस कार्यालय के पत्र दिनांक–01.12.2023 द्वारा उक्त ईट भट्ठा को सील कर बंदी को सुनिश्चित बनाये रखने हेतु थानाध्यक्ष, कन्नौज को पत्र प्रेषित किया गया है।

अपके निर्देशानुसार दिनांक–03.02.2025 को उप जिलाधिकारी, सदर कन्नौज, खान निरीक्षण, कन्नौज एवं उ0प्र0, प्रदूषण नियंत्रण बोर्ड, के द्वारा उक्त ईट भट्ठें को सील किया गया। सील की सुपुर्दगी थानाध्यक्ष, कन्नौज को प्राप्त करा दी गयी है।

भवदीय

(मनोज कुमार चौरसिया)
क्षेत्रीय अधिकारी

प्रतिलिपिः–

1. मुख्य पर्यावरण अधिकारी (वृत्त–2), उ0प्र0 प्रदूषण नियन्त्रण बोर्ड, लखनऊ को सूचनार्थ सादर प्रेषित।
2. थानाध्यक्ष, कन्नौज को इस आशय के साथ प्रेषित कि ईट भट्ठें का संचालन किसी भी दशा में नहीं करने दिया जाये।
3. खान अधिकारी, कन्नौज को इस आशय के साथ प्रेषित कि उक्त ईट भट्ठें में मिट्टी खनन/ईटों की पथाई/संचालन आदि का कार्य नहीं किये जाने हेतु अपने स्तर से आवश्यक कार्यवाही करने का कष्ट करें।

क्षेत्रीय अधिकारी

एस. एस. ईटमहा ग्राम सरवाईपुर पोस्ट कुतुमखोर तहसील व जनपद कन्नौज को इस प्रयोजन निमित्त वादी द्वारा वर्ती आदेश एवं माननीय हरित अधिकरण नई दिल्ली में विचाराधीन ओ० ए० संख्या - 483/2023 में पारित आदेश के अनुपालन सम्बन्धी आदेश।

वि० एस० एस० ईटमहा ग्राम सरवाईपुर पोस्ट कुतुमखोर तहसील व जनपद कन्नौज के विरुद्ध वायु अधिनियम 1981 अधिसंशोधित की धारा 31A में अन्तर्गत जारी वर्ती आदेश एवं माननीय राष्ट्रीय हरित अधिकरण नई दिल्ली में विचाराधीन ओ० ए० संख्या - 483/2023 में पारित आदेश के अनुपालन हेतु समिति के सदस्यों द्वारा आज दिनांक - 03/02/2025 को संयुक्त ईटमहे की जाँच सुनिश्चित कराई गई तथा उपस्थित ईटमहा प्रतिनिधि को जाँच आदेश का अनुपालन अग्रिम आदेशों तक सुनिश्चित रखने हेतु निर्देशित किया गया।

03/02/2025
UP Pollution Control Board

03/02/25
Distt. Geology

03.02.25
SDM Sadar

03.02.25

कुमार प्रधान
प्रधान
3/02/25
9559203601

Annexure-No-9

क्षेत्रीय कार्यालय

उत्तर प्रदेश प्रदूषण नियंत्रण बोर्ड

280, एन0एच0–19, रनियां, कानपुर देहात–209304

LiFE Lifestyle for Environment

सन्दर्भ सं0:– 115/IB/H-14/2025 दिनांक : 23/05/2025

सेवा में

क्षेत्राधिकारी,
पुलिस, सदर
कन्नौज।

विषयः–**मै0 एच0एम0 ईंट भट्ठा, ग्राम–मखईपुर, पोस्ट–कुसुमखोर, तहसील व जनपद–कन्नौज के विरूद्ध जारी बंदी आदेश के अनुपालन के सम्बन्ध में।**

महोदय,

कृपया उपरोक्त विषयक के सम्बन्ध में सादर अवगत कराना है कि बोर्ड मुख्यालय लखनऊ के पत्रांक–एच 82546/सी–2/वायु–165/बंदी आदेश/22, दिनांक 29.09.2022 द्वारा संदर्भित ईंट भट्ठा के विरूद्ध वायु (प्रदूषण निवारण तथा नियंत्रण) अधिनियम, 1981 यथासंशोधित की धारा–31ए के अंतर्गत बंदी आदेश जारी किया गया था।

आप अवगत हैं कि कार्यालय जिलाधिकारी, कन्नौज के पत्रांक–706/सा0/एस–95/2024, दिनांक 16.05.2024 द्वारा उ0प्र0 प्रदूषण नियंत्रण बोर्ड, लखनऊ के द्वारा बंदी आदेश जारी ईंट भट्ठों का संचालन न किये जाने तथा जारी बन्दी आदेश का अनुपालन सुनिश्चित कराये जाने हेतु जनपद स्तर पर गठित टीम में आपको भी नामित किया गया है।

मा0 राष्ट्रीय हरित अधिकरण, नई दिल्ली में दायर ओ0ए0 संख्या–196/2025 में पारित आदेश एवं बोर्ड मुख्यालय द्वारा संदर्भित ईंट भट्ठा के विरूद्ध जारी बंदी आदेश दिनांक 29.09.2022 के अनुपालन में गठित जिलास्तरीय टीम द्वारा दिनांक 21.05.2025 को उक्त ईंट भट्ठा का संचालन अग्निशमन की गाड़ी के माध्यम से पानी डालकर बंद करवाया गया था एवं ईंट भट्ठा के हाइड्रा पंखा को भी सील किया गया था।

अतः उपरोक्त ईंट भट्ठा के विरूद्ध जारी बंदी आदेश की सुपुर्दगी आपको इस आशय से की जाती है कि बंदी आदेश का अनुपालन सुनिश्चित कराये जाने हेतु सम्बन्धित को निर्देशित करने का कष्ट करें, जिससे मा0 एन0जी0टी0 के आदेशों का अनुपालन किया जाना सुनिश्चित हो सके।

संलग्नकः–उपरोक्तानुसार।

भवदीय

(मनोज कुमार चौरसिया)
क्षेत्रीय अधिकारी

प्रतिलिपिः

1. मुख्य पर्यावरण अधिकारी (वृत्त–2), उ0प्र0 प्रदूषण नियंत्रण बोर्ड, लखनऊ को सूचनार्थ सादर प्रेषित।
2. उपजिलाधिकारी, सदर, कन्नौज को सूचनार्थ प्रेषित।
3. खान अधिकारी, जनपद–कन्नौज को सूचनार्थ प्रेषित।

क्षेत्रीय अधिकारी

मै० एच० एम० ईट भट्ठा ग्राम मखाईपुर पोस्ट कुसुमखोर तहसील व जनपद कन्नौज को उ० प्र० प्रदूषण नियन्त्रण बोर्ड लखनऊ द्वारा जारी बंदी आदेश एवं माननीय राष्ट्रीय हरित अधिकरण नई दिल्ली में विचाराधीन ओ० ए० सं० 196/2025 मे पारित आदेश के अनुपालन सम्बन्धी आख्या।

मुख्य पर्यावरण अधिकारी (वृत्त-2) उ० प्र० प्रदूषण नियन्त्रण बोर्ड लखनऊ के पत्रांक एच 82546/सी-2/वायु-165/बन्दी आदेश/22, दिनाँक 29.9.2022 द्वारा मै० एच० एम० ईट भट्ठा ग्राम मखाईपुर पोस्ट कुसुमखोर तहसील व जनपद कन्नौज के विरुद्ध वायु (प्रदूषण निवारण तथा नियंत्रण) अधिनियम 1981 यथासंशोधित की धारा 31 ए के अन्तर्गत जारी बन्दी आदेश एवं माननीय राष्ट्रीय हरित अधिकरण नई दिल्ली के ओ० ए० 196/2025 में पारित आदेश के अनुपालन में जिलाधिकारी महोदय द्वारा गठित समिति के सदस्यो द्वारा आज दि० 21/5/25 को उक्त ईट भट्ठे की बन्दी सुनिश्चित करायी गयी ईट भट्ठे का संचालन अग्निशमन की गाडी के माध्यम से पानी डालकर बन्द करवाया, एवं हाईड्रा पंखा ईट भट्ठा को सील किया गया। ईट भट्ठा प्रतिनिधि को बन्दी आदेश का अनुपालन अग्रिम आदेशो तक सुनिश्चित रखने हेतु निर्देशित किया गया।

21/5/25
Sandeep Kumar
सहा० प्रबन्धक अधिकारी
उ० प्र० प्रदूषण नियन्त्रण बोर्ड
कानपुर देहात

21/05/25
Rahul Tiwari
Tech Asst. Geology
Kannauj

21.5.25
Narendra Rai
SDM Sadar
Kannauj
उपजिलाधिकारी
सदर कन्नौज

उमेद मुनीम
21/05/2025
HM Brick Kiln कन्नौज

21/05/25
Ri कन्नौज
(Regional Officer)

Annexure-10

क्षेत्रीय कार्यालय

उत्तर प्रदेश प्रदूषण नियंत्रण बोर्ड

280, एन0एच0–19, रनियां, कानपुर देहात–209304

संदर्भ सं0 149/IB/H-14/2025

दिनांकः– 04/06/25

सेवा में,

श्री राजकिशोर व अन्य ग्रामवासी,
ग्राम–मखईपुर, कुसुमखोर कछोहा, ग्राम–पंचायत–गोंसाईदासपुर
ब्लाक–गुघरापुर कन्नौज।

विषयः–मा0 राष्ट्रीय हरित अधिकरण, नई दिल्ली ओ0ए0 नं0–196/2025 राजकिशोर बनाम स्टेट ऑफ यूपी एण्ड अदर्स में पारित आदेश दिनांक–13.05.2025 के अनुपालन के संबन्ध में।

महोदय,

कृपया उपरेक्त विषयक का संदर्भ ग्रहण करने का कष्ट करें। उक्त के संबन्ध में आपके द्वारा मै0 एच0एम0 ईंट भट्ठा ग्राम कुसुमखोर, तहसील जनपद–कन्नौज के विरूद्ध मा0 राष्ट्रीय हरित अधिकरण, नई दिल्ली में शिकायत की गयी । आपकी शिकायत के परिपेक्ष्य में मा0 न्यायालय द्वारा दिनांक 13.05.2025 में पारित आदेश में गठित समिति को शिकायतकर्ता की समस्या से अवगत कराने के निर्देश दिये गये हैं। उक्त के कम में आप अपनी समस्या को मा0 न्यायालय द्वारा गठित समिति के समक्ष अवगत कराये।

उपरोक्त के संबन्ध में मा0 न्यायालय नई दिल्ली द्वारा गठित समिति द्वारा दिनांक 10.06.2025 को ईंट भट्ठे का निरीक्षण किया जाना है।

भवदीय

(मनोज कुमार चौरसिया)
क्षेत्रीय अधिकारी

Annexure-10

क्षेत्रीय कार्यालय

उत्तर प्रदेश प्रदूषण नियंत्रण बोर्ड

280, एन0एच0–19, रनियां, कानपुर देहात–209304

संदर्भ सं0 149-A/IB/H-14/2025

दिनांकः–04/06/25

सेवा में,

मै0 एच0एम0 ब्रिक फील्ड,
ग्राम–मखईपुर, कुसुमखोर,
जनपद–कन्नौज।

विषयः–मा0 राष्ट्रीय हरित अधिकरण, नई दिल्ली ओ0ए0 नं0–196/2025 राजकिशोर बनाम स्टेट ऑफ यूपी एण्ड अदर्स में पारित आदेश दिनांक–13.05.2025 के अनुपालन के संबन्ध में।

महोदय,

कृपया उपरोक्त विषयक का संदर्भ ग्रहण करें। उक्त के संबन्ध में मै0 एच0एम0 ब्रिक फील्ड ग्राम–मखईपुर कुसुमखोर, तहसील जनपद–कन्नौज के विरूद्ध मा0 राष्ट्रीय हरित अधिकरण, नई दिल्ली में शिकायत की गयी। शिकायत के परिपेक्ष्य में मा0 न्यायालय द्वारा दिनांक 13.05.2025 में पारित आदेश के अनुपालन में गठित समिति द्वारा जाँच किया जाना है। मा0 न्यायालय नई दिल्ली द्वारा गठित समिति द्वारा दिनांक 10.06.2025 को ईंट भट्ठे का निरीक्षण किया जाना है। जाँच/निरीक्षण के समय दिनांक 10.06.2025 को आप उपस्थित रहें।

भवदीय

(मनोज कुमार चौरसिया)
क्षेत्रीय अधिकारी

Government of India

Form GST REG-06

[See Rule 10(1)]

Registration Certificate

Registration Number : 09ABCFK6118N1ZY

1.	Legal Name	KAIS BRICK FIELD			
2.	Trade Name, if any	KAIS BRICK FIELD			
3.	Additional trade names, if any				
4.	Constitution of Business	Partnership			
5.	Address of Principal Place of Business	**Floor No.:** GATA NO 2677/0.506 **Building No./Flat No.:** KUSUMKHOR BANGAR **Road/Street:** KUSUMKHOR BANGAR **City/Town/Village:** Kannauj **District:** Kannauj **State:** Uttar Pradesh **PIN Code:** 209727			
6.	Date of Liability				
7.	Period of Validity	From	26/09/2024	To	Not Applicable
8.	Type of Registration	Regular			
9.	Particulars of Approving				

Signature

Signature Not Verified
Digitally signed by DS GOODS AND SERVICES TAX NETWORK 15
Date: 2024.09.26 15:34:03 IST

Name	
Designation	
Jurisdictional Office	
Date of Issue of Certificate	26/09/2024

Note: The registration certificate is required to be prominently displayed at all places of business in the State.

This is a system generated digitally signed Registration Certificate issued based on the deemed approval of application on 26/09/2024 .

Government of India

Form CST REG-06

[See Rule 10(1)]

Registration Certificate

Registration Number : 09ABCFK6118N1ZY

1.	Legal Name	KAIS BRICK FIELD				
2.	Trade Name, if any	KAIS BRICK FIELD				
3.	Additional trade names, if any					
4.	Constitution of Business	Partnership				
5.	Address of Principal Place of Business	Floor No.: GATA NO 2677/0.506 Building No./Flat No.: KUSUMKHOR BANGAR Road/Street: KUSUMKHOR BANGAR City/Town/Village: Kannauj District: Kannauj State: Uttar Pradesh PIN Code: 209727				
6.	Date of Liability					
7.	Period of Validity	From	26/09/2024	To	Not Applicable	
8.	Type of Registration	Regular				
9.	Particulars of Approving					

Signature

Signature Not Verified
Digitally signed by DS GOODS AND SERVICES TAX NETWORK 15
Date: 2024.09.26 06:34:03 IST

Name	
Designation	
Jurisdictional Office	
Date of issue of Certificate	26/09/2024

Note: The registration certificate is required to be prominently displayed at all places of business in the State.

This is a system generated digitally signed Registration Certificate issued based on the deemed approval of application on 26/09/2024 .

₹ 50

INDIA NON JUDICIAL

NOTARIAL NOTARIAL

CL 018096

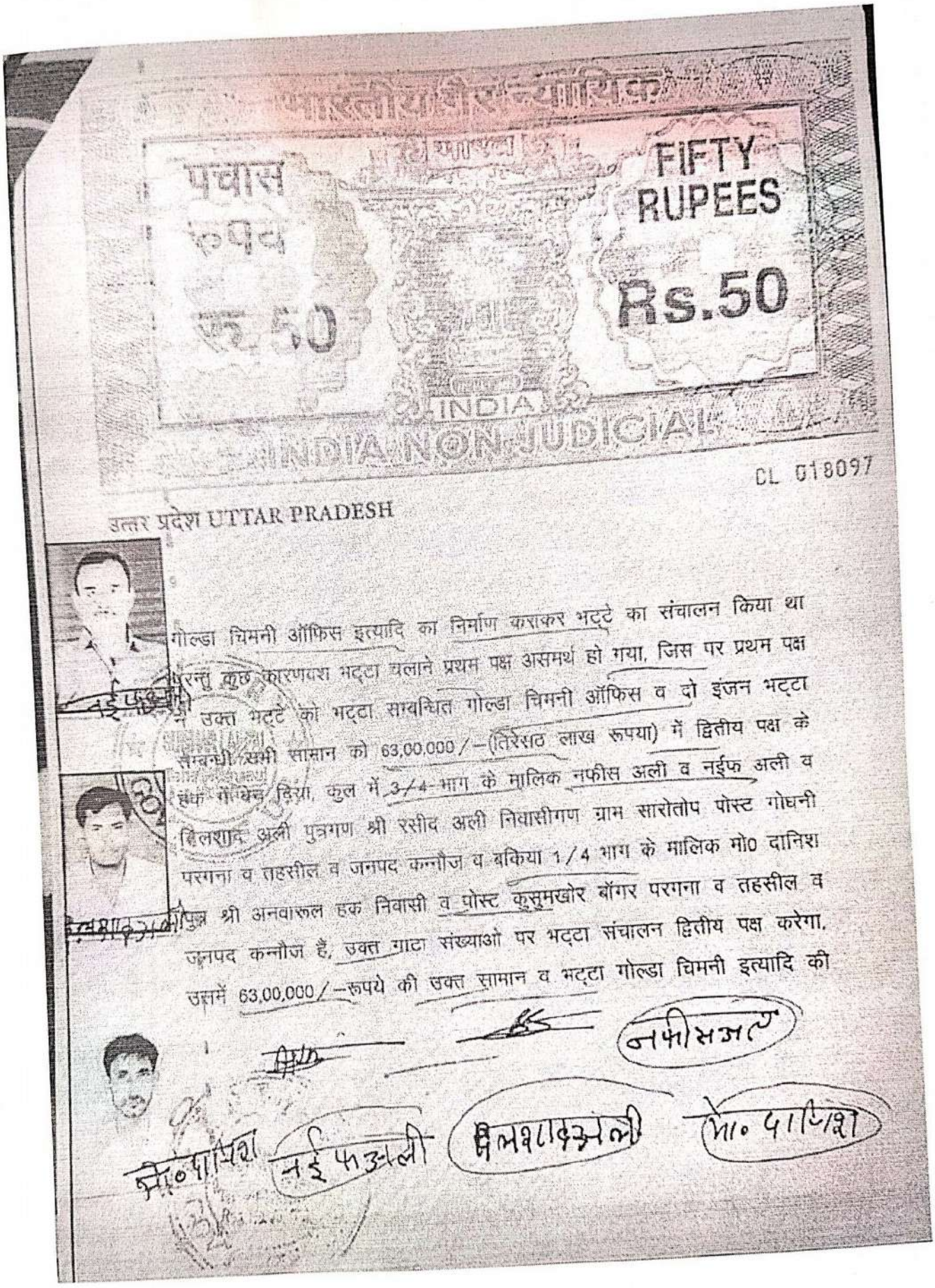
भट्टा बिक्री रसीद

इस कि अलीम खां व वसीम खां पुत्रगण मकसूद खां निवासीगण नगला अमर सिंह पोस्ट मोहकमपुर तहसील अलीगंज जिला एटा मो0नं0 – 7080755152 (प्रथम पक्ष) व कैस ब्रिक फील्ड कुसुमखोर बॉगर कन्नौज द्वारा पार्टनर शमीस अली व नईफ अली व दिलशाद अली पुत्रगण श्री रसीद अली निवासीगण ग्राम सारोतांप पोस्ट गोधनी परगना व तहसील व जनपद कन्नौज व मो0 दानिश पुत्र श्री अनवारुल हक निवासी व पोस्ट कुसुमखोर बॉगर परगना व तहसील व जनपद कन्नौज मो0नं0 – 9651180831 (द्वितीय पक्ष) विदित हो कि एक किता भट्टा स्थित मौजा कुसुमखोर बॉगर की गाटा सं0 2677/0.5060 हे0 व 2672/0.4730 हे0 कुल 02 किता रकवा 0.9790 हे0 व 276/0.4490 हे0 व 2674/0.0160 हे0 है, जिस पर प्रथम पक्ष नें

शमीस अली नईफ अली

दिलशाद अली

मो० 9411-791



भारतीय गैर न्यायिक

पचास रुपये

FIFTY RUPEES

Rs.50

INDIA

INDIAN NON JUDICIAL

CL 018097

उत्तर प्रदेश UTTAR PRADESH

गोल्डा चिमनी ऑफिस इत्यादि का निर्माण कराकर भट्टे का संचालन किया था परन्तु कुछ कारणवश भट्टा चलाने प्रथम पक्ष असमर्थ हो गया, जिस पर प्रथम पक्ष ने उक्त भट्टे को भट्टा सावचित गोल्डा चिमनी ऑफिस व दो इंजन भट्टा सम्बन्धी सभी सामान को 63,00,000/-(तिरेसठ लाख रूपया) में द्वितीय पक्ष के हक गोचेन दिया, कुल में 3/4 भाग के मालिक नफीस अली व नईफ अली व दिलशाद अली पुत्रगण श्री रसीद अली निवासीगण ग्राम सारोतोप पोस्ट गोधनी परगना व तहसील व जनपद कन्नौज व बकिया 1/4 भाग के मालिक मो० दानिश पुत्र श्री अनवारूल हक निवासी व पोस्ट कुसुमखोर बॉगर परगना व तहसील व जनपद कन्नौज हैं, उक्त गाटा संख्याओं पर भट्टा संचालन द्वितीय पक्ष करेगा, उसमें 63,00,000/-रूपये की उक्त सामान व भट्टा गोल्डा चिमनी इत्यादि की

नफीस अली

मो० दानिश

नई फअली

दिलशाद अली

मो० दानिश

CL 018098

उत्तर प्रदेश UTTAR PRADESH

बिक्री की गयी है, जिसमें चेक द्वारा पैसा दिया गया है, अब दोनो पक्षकारानो में यह तय हुआ है, कि 63,00,000/–रूपया की चेक प्रथम पक्ष द्वितीय पक्षकारान यानी फर्म कैस ब्रिक फील्ड कुसुमखोर के नाम काटी गयी है, जिसकी चेक सं0 000541 है, जो आई0सी0आई0सी0आई बैंक शाखा फर्रूखाबाद की चेक द्वितीय पक्ष को दी है, जिसमें तारीख नही डाली गयी है, यह तारीख डालने का पॉवर द्वितीय पक्ष को प्राप्त है, यदि किसी प्रकार से उक्त भट्टा चलने में व्यवधान पैदा होता तो यह 63,00,000/–रूपये की चेक द्वितीय पक्ष अपने खाते में लगाकर प्रथम पक्ष से पैसा वसूल कर लेगा, यदि प्रथम पक्ष के खाते में पैसा न मिला तो द्वितीय पक्ष जरिये अदालत जिस तरह चाहेगा, द्वितीय पक्ष पैसा वसूल लेगा।

नफीस अली

नई फ अली

दिलशाद अली

मो० दानिश

पचास रुपये

FIFTY RUPEES

Rs.50

INDIA NON JUDICIAL

CL 018099

उत्तर प्रदेश UTTAR PRADESH

अतः यह भट्टा बिक्री रसीद हम पक्षगणो नें अपने – अपने शांत चित्त, प्रबुद्ध मस्तिष्क, पवित्र विचार व बिना किसी जोर दबाव व धमकी के लिख दी कि प्रमाण रहे और वक्त जरूरत पर काम आवे।

दिनांक – 17.08.2024

ह0 प्रथम पक्ष

ह0 द्वितीय पक्ष

नफीस अली

नई फाऊंडेशन कलाशाक्त्रनी मो० दानिश

नफीस अली

नई फाऊंडेशन कलाशाक्त्रनी

ह0 गवाह –1

ह0 गवाह – 2

मो० दानिश

सोहेब आलम

नफीस अली

Annexure 12

Latitude: 27.133397
Longitude: 79.890615
Elevation: 156.1±36.3 m
Accuracy: 7.4 m
Time: 05-21-2025 13:26
Note: H m. brick field
Powered by NoteCam

1:22 Vo) LTE LTE 72%

Use This AI-Powered Tool To Pick ...
Ad · sponsored

...रिजनों
...री मंत्री
...मृत्यु के
...ापारियों
...। लोगों
...कार्रवाई
...अवगत

इजक्शन से बिटिया के निधन की सूचना अति दुखद है। बिटिया रूची की मृत्यु के बाद विरोध कर रहे व्यापारी भाईयों एवं वैश्य समाज के लोगों पर पुलिस द्वारा की गई लाठी चार्ज की कार्रवाई एवं महिलाओं की भी पिटाई किए जाने की घटना और भी दुखद

पूरी तरह से पीड़ित परिवार के साथ हैं। पूरी संवेदना है। पीड़ित परिवार को न्याय मिले यह हमारी प्राथमिकता है। इसके लिए पीड़ित परिवार को मुख्यमंत्री योगी आदित्यनाथ से मुलाकात कराकर उन्हें न्याय दिलाने का पूरा प्रयास किया जाएगा।

...लाधि... सुना

विकास खंड गुगरापुर के ग्राम मखाईपुर में अवैध रुप से संचालित किये जा रहे ईट भट्ठे को उप जिला मजिस्ट्रेट ने बंद करवाया

...जिला
...स0पी0
...ग अधि
...ोबेशन
...उद्यान
...जिला
...कुमार,
...राजेंद्र
...विद्युत
...इ।

विशाल कटियार/सौम्या कटियार

कन्नौज। राष्ट्रीय हरित अधिकरण, नई दिल्ली के अनुपालन में जिलाधिकारी के द्वारा गठित समिति के द्वारा आज उप जिलाधिकारी श्रीमती नवनीता राय ने मेसर्स एच०एम० ईंट भट्ठा, ग्राम मखाईपुर, पोस्ट कुसुमखोर, तहसील व जनपद कन्नौज का अवैध संचालन होने के कारण अग्निशमन के माध्यम से ईंट भट्ठा में पानी डलवाकर बन्द करवाया गया सएवं हाइड्रा पंखा को सील किया गया। मौके पर उ०प्र० प्रदूषण नियंत्रण बोर्ड एवं जिला प्रशासन के अधिकारी मौजूद रहे।

एक जनपद एक उत्पाद योजना के अन्तर्गत प्रशिक्षण एवं टूलकिट किट इत्र उत्पाद एवं अगरबत्ती धूपबत्ती उत्पादन का दस दिवसीय निशुल्क प्रशिक्षण दिया जायेगा

आलोक मिश्रा/मो.रियाज

कन्नौज। उपायुक्त उद्योग धन्नजॅय सिंह ने बताया कि एक जनपद एक उत्पाद योजना के अन्तर्गत प्रशिक्षण एंव टूलकिट योजना आरम्भ की गयी हैं इस योजना के अन्तर्गत प्रशिक्षार्थियों को इत्र उत्पाद तथा अगरबत्ती एवं धूपबत्ती उत्पाद के ट्रेड का 10 दिवसीय निःशुल्क प्रशिक्षण दिया जाना हैं। इस यो... अन्तर्गत जनपद को इस वि... 250 का लक्ष्य प्राप्त हुआ हैं। ब... इस योजना की शर्तें इस प्रकार है कि आवेदक की न्यूनतम आयु 18 वर्ष होनी चाहिए, व उत्तर प्रदेश का निवासी हो। विगत 2 वर्षों में आवेदक ने केन्द्र सरकार एंव प्रदेश सरकार से टूलकिट के संबंध में कोई लाभ प्राप्त न किया हो। योजना के अनुसार आवेदक या उसके परिवार का कोई भी सदस्य (पतिपत्नी) में से केवल एक बार ही योजना के लिये आवेदन

...रंट लगने से चार लोगों की मृत्यु होने पर मृतक के ... अखिलेश यादव ने मुआवजा देने की मांग की

...ी के राष्ट्रीय अध्यक्ष एवं पूर्व मुख्यमंत्री अखिलेश ...र में हाइटेंशन लाइन से करंट लगने के कारण ...ई लोगों के गंभीर रूप से घायल होने को बेहद ... ने कहा कि सरकार और बिजली विभाग इस ... जिम्मेदार न ठहराये बल्कि जाँच बिठाये, इन

III ○ <